

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

Original Application No. 137/2023/EZ

Bhumi Adhigrahan Visthapan Avam
Punarwas Kisaan Samiti

Applicant(s)

Versus

State of Jharkhand & Ors.

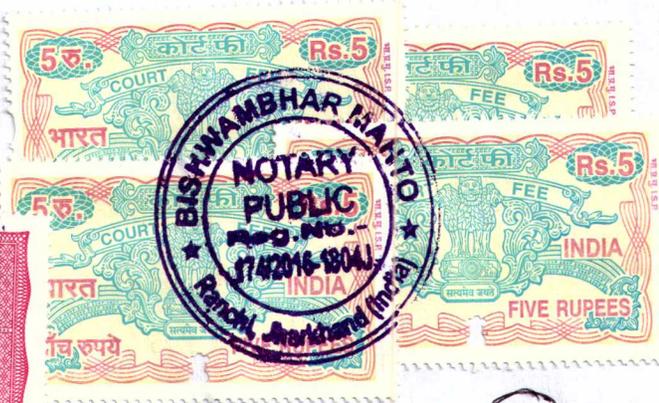
Respondent(s)

INDEX

S. N.	Particulars	Page No.
1.	Affidavit of the Respondent No. - 06, Jharkhand State Pollution Control Board (JSPCB)	02-07
2.	Annexure - A: True copy of the Letter No. B-1010 dated 19/04/2024.	08-09
3.	Annexure - B: True copy of the Letter No. 576 dated 14/05/2024.	10-59

Filed by: -

Surendra Kumar
Advocate
Jharkhand State Pollution Control Board



2

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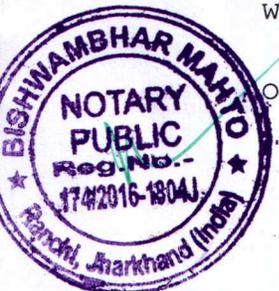
Affidavit of the Respondent No. - 06, Jharkhand
State Pollution Control Board (JSPCB).

I, Kamlakant Pathak, S/o of Jitbahan Pathak presently posted as the Section Head, Dumka Region, JSPCB and am duly competent to swear this affidavit and do here by solemnly state and affirm as follows: -

1. That, at present, I am working and posted as the Section Head, Dumka Region, JSPCB and as such, I am well acquainted with all the facts and circumstances of this case.

Authorised under Notaries Act 1956
& Notaries Rules 1956 Govt. of
Jharkhand, Ranchi (India)

17 4 NOV 2022
460
Ref. No. Date



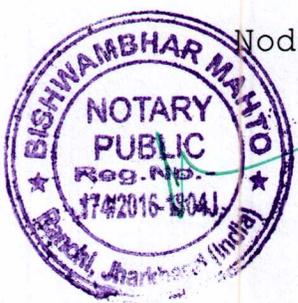
2. That, I have gone through the order dated 10/04/2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and have understood the contents therein.

3. That, I am duly authorized to swear this affidavit. Further, it is stated that I have gone through the relevant files and records in the present case.

4. That, the Eastern Zone Bench of Hon'ble NGT on 10/04/2024 was pleased to allow time for filing affidavit bringing on record the Committee Report in terms of the order of the Tribunal dated 05.10.2023 and further directed the Committee to state specifically the distance of the mining lease area from the Kaimur Wildlife Sanctuary / Eco-Sensitive Zone in its Report.

5. That, it is humbly stated and submitted that in view of the above said order dated 10/04/2024 of the Hon'ble Tribunal, the JSPCB vide its Ref. No. B - 1010 dated 19/04/2024 had nominated Sri Ram Pravesh Kumar, Regional Officer, JSPCB Regional Office, Ranchi as the Nodal Officer - cum - Member of the Committee on behalf

11 4 MAY 2024



of the JSPCB to look into the matter and has informed about the same to the other Committee members.

Photocopy of the Ref. No. B - 1010 dated 19/04/2024 is enclosed and marked herewith as **Annexure - 'A'**.

6. That, it is humbly stated and submitted that a joint inspection was carried out of the site, namely Pachadumar Sand Mining Project of M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC), situated at Mauza - Pachadumar, Anchal - Ketar, District - Garhwa, Jharkhand, on dated 25.04.2024. The Report of the Committee has been submitted vide letter no. 576 dated 14/05/2024. The conclusion of the Joint Committee is reproduced below for the sake of brevity:

14 MAY 2024

"11. This section presents a summary of the findings obtained through on-site inspections and the scrutiny of available factual records, outlined as follows:

- a) *During inspection, it was noted that there was no active sand mining operation taking place within the confines of the Pachadumar Sand Mining Project operated by M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC) at Mauza - Pachadumar, Anchal - Ketar, District - Garhwa, Jharkhand.*



5

b) Upon inspection, it was observed that the aforementioned sand mining project does not pose an existential threat to the wildlife of Kaimur Wildlife Sanctuary of Bihar and the adjoining area of Jharkhand. No documented evidence or information available on record indicates how the said sand mining project could potentially endanger wildlife in and around the project site. The allegation made by the applicant lacks substantive proof to believe that the said sand mining project could potentially endanger the wildlife of Kaimur Wildlife Sanctuary of Bihar and the adjoining area of Jharkhand.

c) The nearest distance of the aforementioned mining site from the Kaimur Wildlife Sanctuary in the State of Bihar is approximately 1.8 kilometers, not 900 meters as alleged by the applicant in the application.

d) The aforementioned project site is located outside the boundary of the eco-sensitive zone delineated around the Kaimur Wildlife Sanctuary in Bihar, as notified by the Government of India, Ministry of Environment, Forest and Climate Change, vide notification S.O.3549 (E) dated 30.12.2015.

e) The Distance Certificate issued by the Divisional Forest Officer, Garhwa North Forest Division, serves the purpose of determining whether the M/s Pachadumar Sand Mining Project is situated more than 250 meters away from the nearest reserved forest/protected forest boundary, along with providing other relevant details. As per Letter No-3012, Garhwa/dated-02.06.2018, from the Divisional Forest Officer, Garhwa North Division, Garhwa, the distance from forest land to the M/s Pachadumar Sand Mining Project is reported as 900 meters. Furthermore, the SEIAA, Jharkhand, Minutes of Meeting held on -07.05.2013, specify that the mining leasehold area/mining project should not fall

14 MAY 2024



6

within a distance of 250 meters from reserved forest/protected forest boundaries.

f) According to the guidelines issued by the Ministry of Environment, Forest, and Climate Change, Government of India, regarding projects requiring Wildlife Clearance from the National Board for Wildlife, no Wildlife Clearance is deemed necessary for the said sand project.

g) The said sand mining project does not violate the provisions of the Eco-Sensitive Zone notified for the Kaimur Wildlife Sanctuary in the State of Bihar.

h) During the inspection, it was observed that there is no potential threat of water pollution as no mining activity was operational, and the land was completely dry. (Photographs are attached).

i) Air Quality Monitoring reports submitted to the State Pollution Control Board, Jharkhand, for the said sand mining unit indicated that the Ambient Air Quality parameters were within the prescribed limits of the National Ambient Air Quality Standards.

Note: - A letter related to above facts has been sent to Regional Officer, JSPCB, Ranchi alongwith Circle Office, Ketar report by Additional Collector Garhwa.

Photocopy of Letter No. 576
dated 14/05/2024 is annexed and
marked as **Annexure - 'B'**.

7. That, this Affidavit is filed bonafide and in the interest of justice.

14 MAY 2024



8. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Kamalakant Pathak

DEPONENT

VERIFICATION:

Verified at Ranchi on this the day of ^{14th}..... May, 2024 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Kamalakant Pathak

DEPONENT

Authorised under Notaries Act 1952 & Notaries Rules 1956 Govt. of Jharkhand, Ranchi (India)

14 MAY 2024

Ref. No. Date

402



NOTARY PUBLIC, RANCHI

Amend 15/05/24

M. Aslam
EN-4899/06

Signature Attested and Identification of Lawyer



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Armenore - 'A'

8

By Email

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No.....

Date.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Mines Director,
Mines Directorate,
Department of Mines and Geology, GoJ.
The Deputy Commissioner,
Garhwa.
The Member Secretary,
SEIAA, Jharkhand.
The Divisional Forest Officer,
Garhwa North Forest Division,
Garhwa.
The District Mining Officer,
Garhwa.

Sub: - Compliance of the directions issued by the Hon'ble NGT, EZB, Kolkata in its order dated 05/10/2023 in O. A. No. 137/2023/EZ in the matter of Bhumi Adhigrahan Visthapan Avam Punarwas Kisaan Samiti Vs State of Jharkhand & Ors. - Regarding.

Ref: - JSPCB's Letter No. B-2477 dated 30/10/2023.

Sir,

In Connection with the above noted subject matter, I am directed to inform that the Hon'ble NGT, EZB, Kolkata in its order dated 05/10/2023 in O. A. No. 137/2023/EZ in the matter of Bhumi Adhigrahan Visthapan Avam Punarwas Kisaan Samiti Vs State of Jharkhand & Ors. has been pleased to direct JSPCB (Respondent No. 06) to bring on record the Report of the Committee constituted by the the Hon'ble Tribunal (Copy enclosed). The operative part of the said order is as follows: -

"5. Mr. Surendra Kumar, learned Counsel appearing (in Virtual Mode) for Respondent No.6, Jharkhand State Pollution Control Board, prays for and is granted further two weeks time for filing affidavit bringing on record the Committee Report in terms of the order of the Tribunal dated 05.10.2023.

6. The Committee in its Report shall also state specifically the distance of the mining lease area from the Kaimur Wildlife Sanctuary/Eco-Sensitive Zone.

7. Let the affidavit be filed within two weeks.

8. List on 15.05.2024."

In view of above, Sri Ram Pravesh Kumar, Regional Officer, JSPCB Regional Office, Ranchi (Email: - roranchi47@gmail.com, Mobile No: - 89875 94597, 9973749595) is hereby once again nominated as the Nodal Officer - cum - Member of the Committee on behalf of the JSPCB to ensure submission of Committee Report within time as directed by the Hon'ble Tribunal. This is for information and further necessary action please.

Encl: As above.

Yours sincerely,

Sd/-

(Yatindra Kumar Das)

Member Secretary



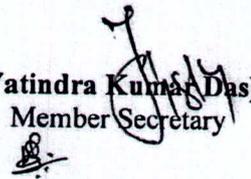
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Memo No... B-1010.....

Ranchi, dated... 19/04/2024

Copy to: Sri Ram Pravesh Kumar, Regional Officer, JSPCB Regional Office Ranchi for information & it is, directed to co-ordinate with the Committee for compliance of the directions issued by the Hon'ble Tribunal and submit the Report of the Committee to the Board's Headquarter, so that, it may be filed before the Hon'ble Tribunal in time.

(Yatindra Kumar Das)
Member Secretary





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, C.T.I. COLONY, E-1, DHURWA, RANCHI

Hon'ble NGT matter-Time Bound (Urgent)

Dated-14.05.2024

Annexure-'B'

10

Ref. No: 576

From, R.P. Kumar,
Regional Officer,
Ranchi.

To, Member Secretary,
Jharkhand State Pollution Control Board,
Ranchi.

Sub: - Compliance of the directions issued by the Hon'ble National Green Tribunal (Eastern Zone Bench), Kolkata in the matter of Bhumi Adhigrahan Visthapan Avam Punarwas Kisaan Samiti Versus State of Jharkhand &Ors. in Original Application No.137/2023/EZ dated 15.04.2024 - Regarding.

Ref:- HQ Memo No.B-1010 Ranchi, Dated:19.04.2024.

Sir,

With reference to the subject noted above, inspection Report on the Pachadumar Sand Mining Project of M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC) situated at Mouza - Pachadumar, Anchal - Ketar, District - Garhwa, Jharkhand in light of the directions issued by the Hon'ble National Green Tribunal (Eastern Zone Bench), Kolkata in the matter of Bhumi Adhigrahan Visthapan Avam Punarwas Kisaan Samiti Versus State of Jharkhand &Ors. in Original Application No.137/2023/EZ dated 15.04.2024 is prepared with observation and recommendations.

On the basis of observation made by the Committee during the inspection, Inspection report is prepared and attached for onward process.

Encl: A/a

Yours Sincerely,

(R. P. Kumar)
Regional officer, Ranchi



Report on the Pachadumar Sand Mining Project of M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC) situated at Mouza - Pachadumar, Anchal - Ketar, District - Garhwa Jharkhand in light of the directions issued by the Hon'ble National Green Tribunal (Eastern Zone Bench), Kolkata in the matter of Bhumi AdhigrahanVisthapanAvamPunarwasKisaan Samiti Versus State of Jharkhand & Ors. in Original Application No.137/2023/EZ dated 15.04.2024

The present report has been prepared in compliance to the directions issued by the Hon'ble National Green Tribunal, Eastern Bench, Kolkata, pursuant to its orders dated 05.10.2023 & 10.04.2024 in Original Application No. 137/2023/EZ (Bhumi AdhigrahanVisthapanAvamPunarwasKisaan Samiti.. Applicant versus the State of Jharkhand and Others.. Respondents). It is organized into three sections. Part-I provides insight into the contextual framework that gave rise to this report. Part-II presents the committee's findings/observations regarding the subject matter as mandated by the Hon'ble National Green Tribunal. Part-III summarizes the conclusions drawn from these findings, which are based on site inspections and available factual records.

Report prepared by:

Sl.No	Name	Designation
1	Dileep Kumar Yadav	Divisional Forest Officer, Garhwa North Forest Division, Jharkhand.
2	Matiyash Vijay Toppo	Additional Collector, Garhwa, Jharkhand
3	Nand Dev Baitha	District Mining Officer, Garhwa, Jharkhand
4	Dr. Kirti Avishek	Senior Scientist, State Environment Impact Assessment Authority (SEIAA), Jharkhand
5	Ram Pravesh Kumar	Regional Officer, Ranchi JSPC Board, Jharkhand

Part-I: Background

1. The petitioner/applicant, Bhumi AdhigrahanVisthapanAvamPunarwasKisaan Samiti, filed a complaint bearing Original Application No.137/2023/EZ before the National Green Tribunal, Eastern Bench, Kolkata. The complaint alleges the illegal extraction of sand within the Pachadumar Sand Mining Project operated by M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC) at Mauza - Pachadumar, Anchal - Ketar, District - Garhwa Jharkhand, resulting in significant air and water pollution. Additionally, the activity poses a threat to the wildlife inhabiting the Kaimur Wildlife Sanctuary in Bihar, as well as the surrounding areas of Jharkhand.
2. The applicant alleges in the aforementioned application that Jharkhand State Mineral Development Corporation Ltd. (JSMDC) purportedly secured the Environmental clearance for the aforesaid sand mining on the strength of :-
 - a. False certificate of Divisional Forest Officer, Garhwa North, and



b. is carrying on sand mining operation illegally without obtaining Wildlife Clearance from the Standing Committee of the National Board for Wildlife (NBWL).

3. In the mentioned application, the applicant asserts that during the 59th Meeting of the State Environment Impact Assessment Authority (SEIAA), Jharkhand, held on 09.08.2018, environmental clearance was granted to the Pachadumar Sand Ghat, as outlined in Para I/c. However, Para I/k of the same Minutes acknowledge the "Submission of forged documents by M/s JSMDL Ltd. regarding submission of forged documents of Divisional Forest Officer, Garhwa North Division without his knowledge".
4. Additionally, the applicant stated in the aforementioned application that the Environmental Clearance granted by the State Environment Impact Assessment Authority (SEIAA), Jharkhand, for the aforesaid mining project dated 31.08.2018 explicitly states in the clearance letter that the environment clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority.
5. The Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata, through its order dated 05.10.2023, issued the following direction as detailed herein below:

"15. Considering the allegations made out in the Original Application, we deem it appropriate to constitute a Committee comprising of the following Members:

Senior Scientist, Jharkhand State Pollution Control Board,

Collector cum District Magistrate, Garhwa or his nominee not below the rank of Additional District Magistrate (A.D.M.) State PCB and

District Mining Officer, Government of Jharkhand or his nominee being an Officer of Senior rank.

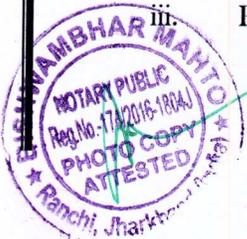
Senior Scientist, State Environment Impact Assessment Authority (SEIAA), Jharkhand; Divisional Forest Officer, Garhwa North Division, Jharkhand"

17. The Committee shall visit the site and submit its Report with regard to the allegations made in the Original Application within four weeks.

18. The Jharkhand State Pollution Control Board shall be the Nodal Body for all logistic purposes and shall file the Inspection Report on affidavit.

19. In case violations are found, the Committee shall recommend penalty as well as Environmental Compensation and also suggest remedial measures, if any."

6. In accordance with the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata a Committee comprising the following members was constituted:
 - i. Nominee of the District Magistrate, Garhwa,
 - ii. District Mining Officer,
 - iii. Representative of Jharkhand State Pollution Control Board (JSPCB).

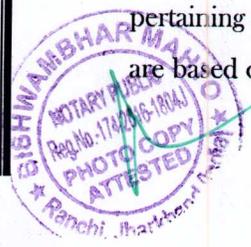


The aforementioned committee conducted a site inspection on 17.11.2023 to verify the facts as alleged by the applicant. However, due to the absence of the representative from the State Environment Impact Assessment Authority (SEIAA), Jharkhand, owing to the non-constitution of the new SEIAA and SEAC Committee, the inspection could not be concluded. Consequently, the Committee requested the Hon'ble NGT, Eastern Zone Bench, Kolkata, for an extension of four (4) weeks' timeto file the inspection report. The Hon'ble NGT accepted the plea made by the Committee and granted a period of four (4) weeks' time to file the affidavit.

- 7. The Hon'ble NGT in its order dated 10.04.2024, has instructed the Committee as follows:
 - “6. The Committee in its Report shall also state specifically the distance of the mining lease area from the Kaimur Wildlife Sanctuary/Eco-Sensitive Zone.”:
- 8. The Ministry of Environment, Forest and Climate Change (MoEF&CC) , Government of India through its Gazette notification S.O. No. 1641 (E) dated 8th April, 2024, has reconstituted the State Environment Impact Assessment Authority, Jharkhand (SEIAA) and State Level Expert Appraisal Committee (SEAC), Jharkhand. Upon the reconstitution of the SEIAA, Jharkhand, the Member Secretary, SEIAA, in its Memo No-33 dated- 16.04.2024, has appointed Dr. Kirti Avishek, Member SEIAA, as a Member of the Committee formed in accordance with the direction issued by the Hon'ble NGT (ESZ), Kolkata in O.A No-137/2023 EZ.
- 9. In compliance with the aforementioned directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata, a Committee comprising the following members was re-constituted:
 - i. Divisional Forest Officer, Garhwa North Forest Division , Jharkhand
 - ii. Additional Collector, Garhwa, Jharkhand
 - iii. Regional Officer, Jharkhand State Pollution Control Board, Ranchi, Jharkhand
 - iv. District Mining Officer, Garhwa.
 - v. Dr. Kirti Avishek, Member SEIAA, Jharkhand.

Part-II : Committee's findings/observations

10. This segment presents the committee's findings/observations regarding the subject matters as mandated by the Hon'ble National Green Tribunal , pursuant to its orders dated 05.10.2023 & 10.04.2024 in Original Application No. 137/2023/EZ (Bhumi AdhigrahanVisthapanAvamPunarwasKisaan Samiti.. Applicant versus the State of Jharkhand and Others.. Respondents). The aforementioned Committee inspected the site, namely Pachadumar Sand Mining Project of M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC), situated at Mauza - Pachadumar, Anchal - Ketar, District - Garhwa, Jharkhand, on dated 25.04.2024. The Committee has delineated below the observations pertaining to the issues raised by the applicant/petitioner in the aforesaid application. These observations are based on the site inspection conducted and the documents submitted by the Project Proponent.



A. Applicant is alleged that unabated illegal sand mining is going on in Pachadumar Sand Mining Project of M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC), Respondent No.4 herein. It is alleged that the Respondent No.4 has obtained Environmental Clearance on the strength of:-

(i) false Certificate of Divisional Forest Officer, Garhwa North and

(ii) is carrying on sand mining operation illegally without seeking Wildlife Clearance from the Standing Committee of the National Board for Wildlife (NBWL).

Committee Findings: i.) M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC) submitted an application in accordance with Gazette notification No- Kha. Ni -67/2017-1905 dated- 16.08.2017 to obtain Environmental Clearance for the sand mining activity at plot no. 2363(P) in Mauza - Pachadumar, Anchal - Ketar, District - Garhwa, Jharkhand. During the evaluation of the project, the State Level Expert Appraisal Committee (SEAC), Jharkhand, noted an ambiguity with the plot number mentioned in letter No- 873 dated- 22.03.2018 issued by the Divisional Forest Officer (DFO), Garhwa North Forest Division, Garhwa.

ii.) SEAC Jharkhand requested clarification to verify the authenticity of the letter issued by the Divisional Forest Officer, Garhwa North Forest Division, regarding information concerning plot no-2363(P) of Mauza - Pachadumar, Anchal - Ketar, District - Garhwa, Jharkhand. Consequently, the Divisional Forest Officer, Garhwa North Forest Division, submitted a revised certificate vide his office letter no- 3012 dated-02.06.2018. Subsequently, the State Environment Impact Assessment Authority (SEIAA) sought clarification from the Divisional Forest Officer, Garhwa North Forest Division, Garhwa, Jharkhand, vide letter no -10 dated 16.04.2022 regarding the distance from the Wildlife Sanctuary and Eco-Sensitive Zone (ESZ). In response, the Divisional Forest Officer, Garhwa North Forest Division, Garhwa, submitted its reply to the SEIAA, Jharkhand, vide letter no-1385 dated 27.07.2022. This response was based on a letter submitted by the Divisional Forest Officer, Kaimur Forest Division, Bhabhua, Bihar, who is in the charge of the Kaimur Wildlife Sanctuary, Bihar (letter no-1440 dated- 07.06.2022), wherein the Divisional Forest Officer, Kaimur Forest Division, Bhabhua, Bihar, stated that the Pachadumar Sand Mining Project of M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC) situated at plot no. 2363(P) of Mauza - Pachadumar, Anchal - Ketar, District - Garhwa, Jharkhand is not a part of the Eco-Sensitive Zone of the Kaimur Wildlife Sanctuary and the nearest distance of the Pachadumar Sand Project from the boundary of the Kaimur Wildlife Sanctuary is approximately 1.8 KM.

iii.) Consequently, as per the guidelines issued by the Ministry of Environment, Forest, and Climate Government of India, pertaining to projects necessitating Wildlife Clearance from the National



Board for Wildlife, no Wildlife Clearance is deemed necessary for the said sand mining project. (Copies of the letters no- DFO, Garhwa (N)1385 dated 27.07.2022 and DFO, Kaimur Forest Division, Bhabhua, Bihar, letter no-1440 dated-07.06.2022 are annexed as Annexure-1).

B. It is alleged that the sand mining activities of the Respondent No.4 has caused acute air and water pollution which is also causing an existential threat to the wildlife of Kaimur Wildlife Sanctuary of Bihar and adjoining Jharkhand. It is also alleged that the illegal sand mining is situated at a distance of 900 meters from the Kaimur Wildlife Sanctuary in gross violation of the various orders of Hon'ble Supreme Court with regard to Eco Sensitive Zone. It is stated that the Kaimur Wildlife Sanctuary is situated in the States of Bihar and Uttar Pradesh and adjacent boundary of Jharkhand separated by river Sone.

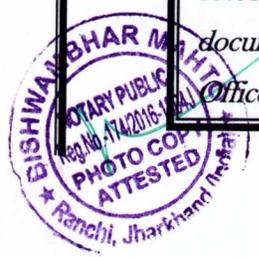
Committee Findings:i.) Based on the Environmental Clearance granted by the SEIAA, Jharkhand, vide letter no. EC/SEIAA/2018-19/2074/2018/205 Ranchi, dated 31.08.2018, for the aforementioned mining project, the Jharkhand State Pollution Control Board has granted Consent to Operate (CTO) under the Air Act and Water Act vide his office letter no -JSPCB/HO/RNC/CTO-16612954/2024/47 dated-24.03.2021. As per the terms and conditions outlined in the consent letter, the CTO is valid till 10.06.2024. (Copies of the letters are annexed herewith and marked as Annexure-02).

ii.) Air Quality Monitoring reports submitted to the State Pollution Control Board, Jharkhand, for the said sand mining unit indicated that the Ambient Air Quality parameters were within the prescribed limits of the National Ambient Air Quality Standards (Copy is attached as Annexure-3).

iii.) In letter no-1406 dated-07.06.2022, the Divisional Forest Officer, Kaimur Forest Division, Bhabhua, Bihar, stated that the aforementioned project is not within the Eco-Sensitive Zone (ESZ) of the Kaimur Wildlife Sanctuary and the nearest distance of the Pachadumar Sand Mining Project from the Kaimur Wildlife Sanctuary is approximately 1.8 KM.

iv.) According to letter No-3012, Garhwa/dated-02.06.2018, from the Divisional Forest Officer, North Forest Division, Garhwa, the distance from forest land to M/s Pachadumar Sand Mining Project is 900 meters. The SEIAA, Jharkhand, Minutes of Meeting held on -07.05.2013, stipulate that the mining leasehold area/mining project should not be within 250 meters from reserved forest/protected forest. (Copy of Minutes of Meeting dated-07.05.2013 is attached as Annexure-04).

C. It is stated that State Environment Impact Assessment Authority (SEIAA), Jharkhand has granted Environmental Clearance in favour of the Respondent No.4 in its 59th Meeting dated 09.08.2018 at Para I/c. However, Para I/k of the same Minutes admits "Submission of forged documents by M/s JSMDL Ltd. regarding submission of forged documents of Divisional Forest Officer, Garhwa North Division without his knowledge".



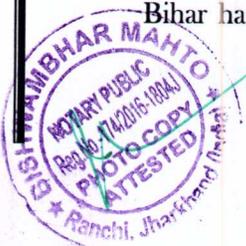
Committee Findings: M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC) submitted an application in accordance with Gazette notification No- Kha. Ni(Vivid) -67/2017-1905 dated- 16.08.2017 to obtain Environmental Clearance. During the appraisal of the project, the State Level Expert Appraisal Committee (SEAC), Jharkhand, noted an ambiguity with the plot number mentioned in letter No- 873 dated- 22.03.2018 issued by the Divisional Forest Officer (DFO), Garhwa North Division, Garhwa. SEAC Jharkhand sought clarification to verify the authenticity of the letter issued by the DFO, Garhwa North Forest Division, regarding complete information pertaining to plot no-2363(P) of Mauza - Pachadumar, Anchal - Ketar, District - Garhwa, Jharkhand. In response to the above, the DFO, Garhwa North Forest Division, submitted a revised certificate vide reference no-3012 dated- 02.06.2018. (A copy of the reply submitted by DFO, Garhwa North Forest Division, is enclosed as Annexure-I).Based on the revised certificate provided by the DFO, Garhwa (N), Environmental Clearance has been granted to M/s Pachadumar Sand Mining Project.

D. It is also alleged that the Environmental Clearance dated 31.08.2018 clearly mentions that the same is subject to obtaining clearance under the Wildlife (Protection) Act 1972 from the competent authority but M/s JSMDC, Respondent No.4 has till date not obtained any clearance from the National Board for Wildlife.

Committee Findings: The Divisional Forest Officer of Kaimur Forest Division, Bhabhua, Bihar, in correspondence bearing reference number 1440 dated 07th June, 2022, has affirmed that the M/s Pachadumar Sand Mining Project does not fall within the Eco-Sensitive Zone (ESZ). Furthermore, it has been asserted that the nearest distance from the aforesaid sand mining project site to the Kaimur Wildlife Sanctuary is approximately 1.8 kilometers. Consequently, in accordance with the directives set forth by the Ministry of Environment, Forest, and Climate Change, Government of India, pertaining to projects necessitating Wildlife Clearance from the National Board for Wildlife, no Wildlife Clearance is deemed necessary for the said sand mining project.

E. The Committee in its Report shall also state specifically the distance of the mining lease area from the Kaimur Wildlife Sanctuary/Eco-Sensitive Zone.

Committee Findings: According to the information provided by the Divisional Forest Officer (DFO), Bhabhua, Bihar it has been clarified that the M/s Pachadumar Sand mining Project does not fall within the Eco-Sensitive Zone (ESZ) of the Kaimur Wildlife Sanctuary. Additionally, the nearest distance from the project site to the Kaimur Wildlife Sanctuary is approximately 1.8 kilometers. Moreover, the proximity of the said mining project site to the nearest boundary of the Kaimur Wildlife Sanctuary, Bihar has also been evaluated employing Geographic Information System (GIS) software, referencing

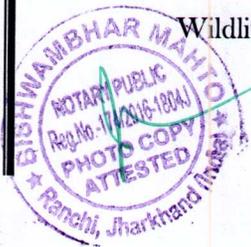


the cartographic depiction enclosed within the Final Declaration of Eco-Sensitive Zone of Kaimur Wildlife Sanctuary, Bihar. The distance stands at around 1.7 kilometers. The related maps are enclosed herewith for the kind perusal of the Hon'ble Tribunal.

Part-III:Conclusion

11. This section presents a summary of the findings obtained through on-site inspections and the scrutiny of available factual records, outlined as follows:

- a) During inspection, it was noted that there was no active sand mining operation taking place within the confines of the Pachadumar Sand Mining Project operated by M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC) at Mauza - Pachadumar, Anchal - Ketar, District - Garhwa, Jharkhand.
- b) Upon inspection, it was observed that the aforementioned sand mining project does not pose an existential threat to the wildlife of Kaimur Wildlife Sanctuary of Bihar and the adjoining area of Jharkhand. No documented evidence or information available on record indicates how the said sand mining project could potentially endanger wildlife in and around the project site. The allegation made by the applicant lacks substantive proof to believe that the said sand mining project could potentially endanger the wildlife of Kaimur Wildlife Sanctuary of Bihar and the adjoining area of Jharkhand.
- c) The nearest distance of the aforementioned mining site from the Kaimur Wildlife Sanctuary in the State of Bihar is approximately 1.8 kilometers, not 900 meters as alleged by the applicant in the application.
- d) The aforementioned project site is located outside the boundary of the eco-sensitive zone delineated around the Kaimur Wildlife Sanctuary in Bihar, as notified by the Government of India, Ministry of Environment, Forest and Climate Change, vide notification S.O.3549 (E) dated 30.12.2015.
- e) The Distance Certificate issued by the Divisional Forest Officer, Garhwa North Forest Division, serves the purpose of determining whether the M/s Pachadumar Sand Mining Project is situated more than 250 meters away from the nearest reserved forest/protected forest boundary, along with providing other relevant details. As per Letter No-3012, Garhwa/dated-02.06.2018, from the Divisional Forest Officer, Garhwa North Division, Garhwa, the distance from forest land to the M/s Pachadumar Sand Mining Project is reported as 900 meters. Furthermore, the SEIAA, Jharkhand, Minutes of Meeting held on -07.05.2013, specify that the mining leasehold area/mining project should not fall within a distance of 250 meters from reserved forest/protected forest boundaries.
- f) According to the guidelines issued by the Ministry of Environment, Forest, and Climate Change, Government of India, regarding projects requiring Wildlife Clearance from the National Board for Wildlife, no Wildlife Clearance is deemed necessary for the said sand project.



- a) The said sand mining project does not violate the provisions of the Eco-Sensitive Zone notified for the Kaimur Wildlife Sanctuary in the State of Bihar.
- b) During the inspection, it was observed that there is no potential threat of water pollution as no mining activity was operational, and the land was completely dry. (Photographs are attached).
- d) Air Quality Monitoring reports submitted to the State Pollution Control Board, Jharkhand, for the said sand mining unit indicated that the Ambient Air Quality parameters were within the prescribed limits of the National Ambient Air Quality Standards. *Note: - A letter sealed to above fact has been sent to Regional office, JSPCB, Ranchi along with Csoce office, below report by Additional Collector Garhwa.*

2-3-24
12/05/24
 (Ram Pravesh Kumar)
 Regional Officer
 JSPCB, Ranchi.

Dr. Kirti
 (Dr. Kirti Avishek)
 Member SEIAA
 Jharkhand.
12/5/24

08/01/24
12/5/24
 (Nand Dev Baitha)
 D.M.O.
 Garhwa.

12-5-24
 (Matiyash Vijay Toppo)
 Additional Collector
 Garhwa.

D.K.
12-5-24
 (Dileep Kumar Yadav)
 D.F.O. Garhwa North Forest Division,
 Garhwa.





पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, बिहार सरकार
कार्यालय:-वन प्रमण्डल पदाधिकारी, कैमूर वन प्रमण्डल, भमुआ।

Mobile No. 9473378173

Email ID. kalmurdfo@gmail.com

पत्रांक...../५५.०./

आपको
14/6/22

प्रेषक,

प्रद्युम्न गौरव, महानिरीक्षक,
वन प्रमण्डल पदाधिकारी,
कैमूर वन प्रमण्डल, भमुआ।

सेवा में,

वन प्रमण्डल पदाधिकारी,
गढ़वा उत्तरी वन प्रमण्डल, गढ़वा।

कार्यालय
गढ़वा उत्तरी वन प्रमण्डल
प्राप्तांक...16.31.....
दिनांक...18-06-2022

भमुआ-821101, दिनांक-07/06/2022

विषय-

Environment Clearance for the project "Pachadumar Sand Mining Project of M/s J.S.M.D.C., Ltd." के संबंध में।

प्रसंग-

आपका पत्रांक 917 दिनांक 20.05.2022

महाशय,

उपर्युक्त विषयक प्रारंभिक पत्र के संबंध में सूचित करना है कि आपके द्वारा मांगी गई सूचना निम्नवत भेजी जा रही है-

क्र.सं.	मांगी गई सूचना	उपलब्ध कराई गई सूचना	अभिव्यक्ति
1	विषयगत बालू खान स्थल कैमूर वन्यप्राणी आश्रयणी के निकटतम सीमा से कितनी दूरी पर अवस्थित है?	1.80 किमी	
2	क्या विषयगत बालू खान स्थल कैमूर वन्यप्राणी आश्रयणी के पारिस्थितिकी संवेदनशील क्षेत्र के अंतर्गत अवस्थित है?	नहीं। परंतु प्रश्नगत स्थल पर ESZ की चौड़ाई शून्य किमी है।	
3	क्या कैमूर वन्यप्राणी आश्रयणी का पारिस्थितिकी संवेदनशील क्षेत्र अधिसूचित है?	हाँ। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा अधिसूचित है, जिसका अधिसूचना सं०-का.आ. 3549 (अ), दिनांक-30.12.2015 है।	
4	क्या अधिसूचना में वर्णित प्रावधान के आलोक में प्रश्नगत स्थल पर बालू उत्खनन का कार्य किया जा सकता है?	इस संबंध में भवदीय स्तर से आवश्यक निर्णय लिया जाना अपेक्षित है।	

अतः भवदीय को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

विश्वासभाजन

14/6/22

वन प्रमण्डल पदाधिकारी,
कैमूर वन प्रमण्डल, भमुआ।





JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

29

Ref No. JSPCB/HO/RNC/CTO-16612954/2024/475

Dated : 2024-03-21

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2023-09-22 of Sand Project Pachadumar, Occupier Name :JSMDC Ltd for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981.

2. Documents Relied Upon:

- 1.The content of Consent to Establish (CTE) Ref No.-JSPCB/HO/RNC/CTE-3712847/2018/44, date-24.10.2018
2. The content of Consent to Operate (CTO) vide Ref No.-JSPCB/RO/RNC/CTO-10759213/2022/26, dated-29.01.2022, valid till 31-08-2023.
3. The Environmental clearance issued by SEIAA, Jharkhand vide letter no.-EC/SEIAA/2018-19/2074/2018/205 dated-31.08.2018.
4. The content of notification no.-Kha.Ni(Vividh)-67/2017/1905 dated-16.08.2017 issued by Department of Industries, Mines and Geology, Govt. of Jharkhand.
5. The content of letter no.-Kha.Ni(Vividh)-101/2017/1829 dated-12.07.2018 issued by Department of Industries, Mines and Geology, Govt. of Jharkhand.
6. The content of letter no.-609 dated- 12.05.2023 issued by Assistant Mining Officer, Garhwa regarding Approval of Mining Scheme along with progressive Mine Closure Plan.
7. The content of Hon'ble NGT order dated- 05.10.2023 of Original Application No.137/2023/EZ.
8. The content of Board MoM memo no.- B-66, dated- 11.01.2024 regarding approval of CTO
9. The content of inspection report, Ref No.-Nil, date-09.02.2024 of Regional Office, Ranchi.

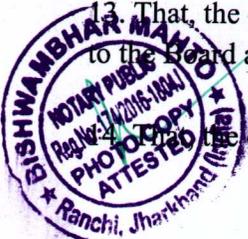
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -Sundipur , P S -Pachadumar , District -GARHWA , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	As per EC	As per EC	57.70 Lakh	Sand-324480cum/annum	10/06/2024



(A) **Specific Conditions:**

1. That, the occupier shall ensure no mining activity beyond 3m depth from the bed level or upto subsurface water level whichever is less in the issue of sand mining or sand/gravel mining should be raised 15m away from the river side or mining should be restricted from the distance equal or more than 1/5 module of river width shall be left on both the banks of precise area to control and avoid erosion of river bank.
2. That, the occupier shall take proper mitigative measure to prevent pollution of river particularly from oily discharge from machinery & transport vehicles.
3. That, the occupier shall do sand mining in such a way that there shall not be any obstruction in flow of the river stream and minimum flow as per the guideline of concerned authority must be maintained at any point of time.
4. That, the occupier shall transport the material in fully covered vehicle and an agreement shall be made with transporter to this effect with the condition that if found transporting the material uncovered, transport contract shall be terminated with immediate effect.
5. That, the occupier shall monitor A.A.Q. within 1.0 K.M. of approach road and work area on quarterly basis and report to the Board accordingly.
6. That, the occupier shall make the sand mining in such a way that the bed-creature system of the river should not get changed within 100 m of the lease hold area either side in its longitudinal section and 10m of its lateral section.
7. That, the occupier shall comply the E.C. conditions issued vide letter no.- EC/SEIAA/2018-19/2074/2018/205 dated-31.08.2018 and shall submit six monthly report of E.C conditions to the Board.
8. That, the occupier shall not do mining during monsoon season.
9. The Board may review CTO as per DSR & if required necessary modifications shall be made.
10. That, the occupier shall maintain the planted trees & continue plantation shall be done.
11. That, the occupier shall submit environmental statement every year latest by 30th September of the next financial year.
12. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
13. That, the occupier shall comply all the conditions of CTE and CTO and shall submit six monthly reports to the Board and concerned authorities.
14. The occupier shall submit applications for renewal of consent under section 25/26 of the Water



(Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

15. That, this CTO is valid subject to compliance of the above conditions failing which the CTO may be automatically revoked.

16. That the occupier shall do mining activity after clear cut demarcation by competent authority of concerned mine lease hold area.

17. That, this CTO will be valid subject to the final decision of the Hon'ble NGT, EZB, Kolkata in the Original Application No. 137/20231EZ.

18. That, the occupier shall carryout the mining activities as per the Approved Mining Plan which has been approved by the Competent Authority.

(B) General Conditions :

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	NA

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	As a substitute of Soil or Mineral
2	Hazardous Non-Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	In TSDF

(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.

(9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.



- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
 - (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
 - (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
 - (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
- 4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
 - 5. **That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
 - 6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
 - 7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

This is issued with the approval of the Competent authority

[Sanjay Kumar Srivastava]
Section Head, Ranchi

Memo No. : JSPCB/HO/RNC/CTO-
16612954/2024/475

Dated : 2024-03-21

Copy to: M/s Pachadumar Sand Mining Project, JSMDCLtd., At+Mauza-Pachdumar, Ketar, Dist.- Garhwa/ Member Secretary, JSPC Board, Ranchi/ Deputy Commissioner, Garhwa/ D.F.O., Garhwa/ D.M.O., Garhwa/ Regional Officer, Regional Office, Ranchi for information & necessary action.

[Sanjay Kumar Srivastava]
Section Head, Ranchi





State Level Environment Impact Assessment Authority, Jharkhand

Nursery Complex, Near Dhurwa Bus Stand, P.O+P.S-Dhurwa, Ranchi, Jharkhand-834 004

E-mail: msseiaa.jhk@gmail.com; website: www.jseiaa.org

26

Letter No.- EC/SEIAA/2018-19/2074/2018/ 205

Ranchi, Date : 31/08/2018.

To: **Aboobacker,**
(Managing Director),
Khanij Nigam Bhawan,
Nepal House Area,
Doranda, Dist - Ranchi
Jharkhand – 834002.

Sub: Environmental Clearance for the project **“Pachadumar Sand Mining Project of M/s J.S.M.D.C. Ltd. at [Plot No.- 2363 (P)] at Mauza – Pachadumar, Anchal – Ketar, Dist.- Garhwa, Jharkhand (20.24 Ha).”**

Ref: **Your application no-804, dated-15.05.2018.**

Sir,

It is in reference to “Pachadumar Sand Mining Project of M/s J.S.M.D.C. Ltd. at [Plot No.- 2363 (P)] at Mauza – Pachadumar, Anchal – Ketar, Dist.- Garhwa, Jharkhand (20.24 Ha)” submitted by you for seeking prior Environmental Clearances (EC). The proposed estimated mineral reserve is 3,24,480 cum and annual production capacity as per Form I has been indicated as 3,24,480 cum per annum.

The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its meeting held on 25th & 26th June, 2018.

State Level Environment Level Impact Assessment Authority (SEIAA), Jharkhand in its meeting held on 09.08.2018 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

Following the decision of SEIAA, as mentioned above, Environmental Clearance is hereby issued to **“Pachadumar Sand Mining Project of M/s J.S.M.D.C. Ltd. at [Plot No.- 2363 (P)] at Mauza – Pachadumar, Anchal – Ketar, Dist.- Garhwa, Jharkhand (20.24 Ha)”** alongwith the following conditions -

A. Specific Conditions:

1. This Environmental Clearance is valid subject to the following condition below –
That this project has-
 - a. Obtained all legal rights to operate at concerned place.
 - b. Complied with all existing concerned laws of the land and
 - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.

The Environmental clearance is subject to grant of Mining Lease and will be co-terminus with the mining lease period.



3. The mining work will be open-cast and exclusively manual. No mechanical work or drilling / blasting should be involved at any stage.
4. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed. Also PP shall ensure that stipulations mentioned in MoEF OM No.- J-13012/12/2013-IA-II(I), dated- 24th December, 2013 and SEIAA, Jharkhand guideline dated 07.05.2013 are adhered to.
5. For the green belt development in the mining area / transport road sides / other land area saplings available in the forest nursery / private nursery should also be considered for the mentioned purpose instead of the Trees / Plants mentioned in the PFR / Presentation copies of the proposed mine.
6. No sand mining activities will be carried out in upstream or downstream within 500 m of railways, road, bridge, water intake, wires & notified aquarium or breeding places.
7. Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc and shall submit report to SEIAA, JSPCB and DMO after every monsoon i.e. by end of November (30th) of that year. Also after receding of flood / water (after monsoon) a study has to be conducted in mining lease area and list of flora & fauna is to be prepared and submit report to SEIAA, JSPCB and DMO.
8. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, as may be applicable to this project (in case any fauna occurs / is found in the Project area).
9. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna.
10. The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season. Due consideration will be given to points raised in Supreme Court judgement and SEIAA guidelines.
11. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
12. The project proponent will provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
13. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.



- 14. Natural /customary paths used by villagers should not be obstructed at any time by the activities proposed under the project. Transportation of sand is to be carried out with consent of Villagers and Trucks are to be covered with Tarpaulin.
- 15. Local flora may be planted in the Core Zone of the Mining Lease area.
- 16. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 17. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India / MOEF Guidelines applicable to Minor Minerals.
- 18. PP shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.
- 19. There shall be no external dump(s). Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and its nearest Regional Office on six monthly basis.
- 20. The project proponent should implement suitable conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
- 21. Effective safeguard measures should be taken to control fugitive emissions so as to ensure that RSPM (PM10 and PM 2.5) levels are within prescribed limits.
- 22. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
- 23. Proper safety measures as per statutory requirement are to be implemented around the mined out Pit prior to closure of site.
- 24. A final mine closure Plan along with corpus fund duly approved by Competent Authority shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and to concerned DMO in advance of final mine closure for approval.
- 25. The project proponent shall obtain Consent to establish and Consent to Operate from the Jharkhand State Pollution Control Board, Ranchi and effectively implement all the conditions stipulated therein.
- 26. At least 1.5 meter from the river bed sand should be kept intact and mining can be done above this cushion of sand considering the geological condition of Chhotanagpur plateau.

B. General conditions:

As per the latest guidelines of MoEF & CC regarding Sustainable Sand Mining Management Guidelines 2016 -

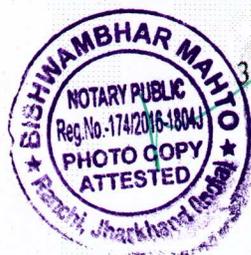
- 1. EC is subject to having valid lease and all statutory clearance as applicable.
- 2. Monitoring Committee including Local Panchayat to check on traffic due to transportation and submit an annual report on the same.



3. To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
4. Ultimate working depth shall be up to 3.0 m from Riverbed level and not less than one meter from the water level of the River channel whichever is reached earlier.
5. The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos.19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No.171/2013 may be strictly followed.
6. All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
7. District level Survey Report should be prepared and area suitable for mining and area prohibited for mining be identified.
8. No River sand mining be allowed in rainy season.
9. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/ production levels shall be decreased / stopped accordingly till the replenishment is completed.
10. In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
11. In mining from agricultural field a buffer of 3 meter to be left from the adjacent field.
12. Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
13. No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
14. No blasting shall be resorted to in River mining and without permission at any other place.
15. Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.
16. Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub- Divisional Level Committee after site visit.
17. Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
18. The top soil in case of surface land mining shall be stored temporarily in an earmarked site and concurrently used for land reclamation.
19. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.



20. For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
21. The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
22. There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government.
23. Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
24. Restricted working hours Sand mining operation has to be carried out between sun rise to sun set.
25. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
26. Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
27. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
28. The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
29. Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 50 gabion plantation in area near lease and road connecting lease area.
30. No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
31. Protection of turtle and bird habitats shall be ensured.
32. No felling of tree near quarry shall be allowed. For mining lease within 10 km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
33. Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
34. Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
35. The EC should stipulate conditions for adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures.



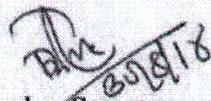
36. Use of oversize material to control erosion and movement of sediments.
37. No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
38. No extraction of sand in land slide prone areas shall be carried out.
39. Controlled clearance of riparian vegetation to be undertaken
40. Site clearance and tidiness is very much needed to have less visual impact of mining.
41. Dumping of waste shall be done in earmarked places as approved in Mining Plan.
42. Rubbish burial shall not be done in the Rivers.
43. The EC holder shall take all possible precautions for the protection of environment and control of pollution.
44. Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
45. Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
46. Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
47. Junction at take-off point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
48. Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
49. No stacking allowed on road side along National Highways.
50. The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
51. Site specific plan with eco-restoration should be in place and implemented.
52. Health and safety of workers should be taken care of.
53. The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
54. The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
55. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute



for labour for ensuring good occupational environmental for mine workers would also be adopted.

C. Other points:

1. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the satisfaction of Authority or for that matter for any other Administrative reason.
2. The Environmental Clearance accorded shall be valid for the period of lease of the mine, the PP does not increase production rate and alter lease area during the validity of Environmental Clearance.
3. In case of any deviation or alteration in the project proposed from those submitted to SEIAA, Jharkhand for clearance, a fresh reference should be made to SEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.
4. The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Tran boundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.
5. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


 Member Secretary
 State Level Environment Impact
 Assessment Authority, Jharkhand.



33



ENVIRONMENTAL LABORATORIES &

ENGINEERING SERVICES PVT. LTD.

PLOT NO-30, MANSAROVAR ENCLAVE, TUPUDANA
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GST NO:- 20AAECE9713D124 Phone no: 0651-2290103

ISO 9001:2015 CERTIFIED, OHSAS 18001:2007 CERTIFIED

JSPCB Certified Lab. for

Environmental Pollution Monitoring & Analysis

TIN: U74999JH2018PTC011125

TEST REPORT

Test Report No. : ELES/RNC/2024/1192	Report Release Date : 19.02.2024
Application No. : 18481512	Application Date : 13.02.2024

CUSTOMER DETAILS		SAMPLE DETAILS	
Customer Name	: Sand Project Pachadumar	Sampling Date	: 15.02.2024 to 16.02.2024
Address	: Mauza- Pachadumar, P.S.- Ketar, Plot No- 6323 (P), Dist- Garhwa.	Sample Received Date	: 17.02.2024
		Type of Sample	: Ambient Air
Plant Status	: Operational	Sampling Procedure	: ELES/DOC/SMPL/02
		Sampling Done By	: ELES Pvt. Ltd.
		Sample Condition	: Sealed & Preserved
		Period of Analysis	: 17.02.2024 to 19.02.2024

METEOROLOGICAL INFORMATION					
1	Average Temperature (°C)	: 24	2	Barometric Pressure (mmHg)	: 740
3	Relative Humidity (%)	: 59	4	Weather Condition	: Clear

Discipline : Chemical			Group : Atmospheric Pollution							
Parameters			Particulate Matter (PM10)		Fine Particulate Matter (PM2.5)		Sulphur Di-Oxide (SO ₂)		Nitrogen Di-Oxide (NO ₂)	
Test Protocol			IS 5182 (P-23)		IS 5182 (P-24)		IS 5182 (P-2)		IS 5182 (P-6)	
Locations	Limit	Unit	100	µg/m ³	60	µg/m ³	80	µg/m ³	80	µg/m ³
Near Entry Gate	10:24 – 14:23		72	42			8.7	22.5		
	14:23 – 18:16						13.3	24.1		
	18:22 – 22:25		10.2				25.7			
	22:25 – 02:13	59	6.7				18.9			
	02:20 – 06:19		5.5				16.4			
	06:19 – 10:16	67	11.8				23.5			
Sample ID ELES/RNC/2024/AA/1132	Average		66	42			9.4	21.9		
Near Stock Yard	10:37 – 14:25		81	48			15.4	29.7		
	14:25 – 18:32						11.7	22.8		
	18:39 – 22:39		12.5				30.5			
	22:39 – 02:30	63	8.8				20.9			
	02:36 – 06:40		9.2				16.4			
	06:40 – 10:28	75	14.1				27.3			
Sample ID ELES/RNC/2024/AA/1133	Average		73	48			12.0	24.6		

Page 1 of 2

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34



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IN: U74999/JH2018PTC011125

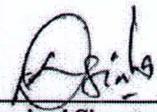
TEST REPORT

Test Report No. : ELES/RNC/2024/1192	Report Release Date : 19.02.2024
Application No. : 18481512	Application Date : 13.02.2024

Discipline : Chemical			Group : Atmospheric Pollution							
Parameters			Particulate Matter (PM10)		Fine Particulate Matter (PM2.5)		Sulphur Di-Oxide (SO ₂)		Nitrogen Di-Oxide (NO ₂)	
Test Protocol			IS 5182 (P-23)		IS 5182 (P-24)		IS 5182 (P-2)		IS 5182 (P-6)	
Locations	Limit	Unit	100	µg/m ³	60	µg/m ³	80	µg/m ³	80	µg/m ³
Near Site Office	10:46 – 14:45		67	38	80	13.2	10.7	23.8	22.5	
	14:45 – 18:40						12.5	29.1		
	18:45 – 22:43		9.8				22.5			
	22:43 – 02:39	54	7.2				19.2			
	02:44 – 06:48		8.9				16.5			
	06:48 – 10:41	63	13.2				23.9			
Sample ID ELES/RNC/2024/AA/1134	Average		61	38	10.4	22.5				

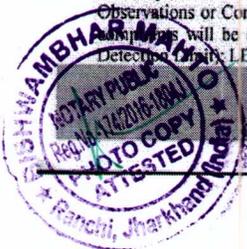


****End of Report****


 Authorised Signatory
 Dr. Deependra Kumar Singh
 Ph. D Environmental Engg.
 ELES Pvt. Ltd. Technical Manager

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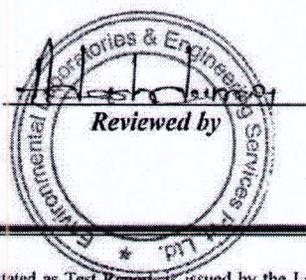
TEST REPORT

Test Report No. : ELES/RNC/2024/1193	Report Release Date : 19.02.2024
Application No. : 18481512	Application Date : 13.02.2024

CUSTOMER DETAILS		SAMPLE DETAILS	
Customer Name	: Sand Project Pachadumar	Sampling Date	: 15.02.2024 to 16.02.2024
Address	: Mauza- Pachadumar, P.S.- Ketar, Plot No- 6323 (P), Dist- Garhwa.	Sample Received Date	: 17.02.2024
Plant Status	: Operational	Type of Sample	: Ambient Noise
		Sampling Procedure	: ELES/DOC/SMPL/03
		Sampling Done By	: ELES Pvt. Ltd.
		Period of Analysis	: 17.02.2024 to 19.02.2024

METEOROLOGICAL INFORMATION				
1	Average Temperature (°C)	: 24	2 Barometric Pressure (mmHg)	: 740
3	Relative Humidity (%)	: 59	4 Weather Condition	: Clear

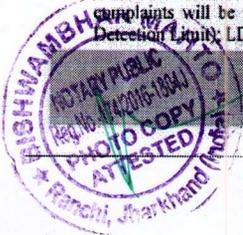
Discipline : Chemical			Group : Atmospheric Pollution			Regulatory Limit
Location	Unit	Test Protocol	Result			
Near Entry Gate	dB(A)	IS 9989:1981, RA 2020	L _{Max}	L _{Min}	L _{Eq}	75 dB(A) Day Time & 70 dB(A) Night Time
Sample ID: ELES/RNC/2024/AN/1135			65.9	38.1	59	
Near Stock Yard	dB(A)	IS 9989:1981, RA 2020	L _{Max}	L _{Min}	L _{Eq}	
Sample ID: ELES/RNC/2024/AN/1136			69.9	40.7	60	
Near Site Office	dB(A)	IS 9989:1981, RA 2020	L _{Max}	L _{Min}	L _{Eq}	
Sample ID: ELES/RNC/2024/AN/1137			71.7	39.2	63	



****End of Report****

Dr. Deependra Kumar Sinha
Authorized Signatory
Dr. Deependra Kumar Sinha
Ph. D Environmental Engg.
ELES Pvt. Ltd. Technical Manager

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दिनांक 07.05.2013 को S.E.I.A.A., Jharkhand, रांची की बैठक की कार्यवाही:

दिनांक 07.05.2013 को बैठक में SEIAA झारखण्ड के कार्यालय में श्री गुरदीप सिंह, अध्यक्ष SEIAA की अध्यक्षता में बैठक आयोजित की गई जिसमें सदस्य सचिव SEIAA, श्री अमित्व बंधोपाध्याय, सदस्य SEIAA, तथा विशेष आमंत्रित अध्यक्ष SEAC, Jharkhand ने भाग लिया बैठक में निम्नवत् बिन्दुओं पर विमर्श हुआ एवं निर्णय लिया गया :-

(क) 5 हे० से कम क्षेत्रफल के Minor Minerals के पट्टों पर पर्यावरण अनुमति (Environmental Clearance) जारी करने के लिए Minor Minerals का चिन्हांकन तथा उनकी संक्षिप्त प्रक्रिया हेतु चर्चा की गयी। EIA 2006 अधिसूचना के अनुसार MoEF को B1, B2 Category निर्धारित करनी है। इसकी प्रक्रिया चालू है और निर्णय आने में कुछ समय लगेगा। इसको ध्यान में रखते हुए SEIAA Committee ने विचार विमर्श निम्न बिंदुओं पर किया:-

1. JHARKHAND-SEIAA के पास लगभग 59 आवेदन प्राप्त हो चुके हैं। आवेदनों का परीक्षण करने पर SEIAA ने यह पाया कि 5 हे० से कम के क्षेत्रफल में उत्खनन के लिए 41 आवेदन है।
2. दीपक कुमार विरूद्ध राज्य सरकार हरियाणा एवं अन्य के प्रकरण में माननीय सर्वोच्च न्यायालय द्वारा I.A. No. 12-13 of 2011 in SLP(C) no. 19628-19629 of 2009 के संबंध में दिनांक 27.02.2012 को जारी आदेश के परिपालन में भारत सरकार पर्यावरण एवं वन मंत्रालय द्वारा पत्र क्र. I-11011/47/2011-IA.II(M) दिनांक 18.05.2012 को जारी कार्यालयीन ज्ञापन में उल्लेखित है कि सभी Minor Minerals के लीज स्वीकृति/नवीकरण हेतु पर्यावरणीय अनुमति आवश्यक होगी। अब 50 हे० से कम के क्षेत्रफल से लेकर 5 हे० से कम Minor Minerals खनन कार्य को बी श्रेणी में रखा जायेगा तथा EIA नोटिफिकेशन 2006 के अनुरूप पूर्व पर्यावरणीय अनुमति प्राप्त करनी होगी। तदनुसार मंत्रालय द्वारा संबंधित राज्य पर्यावरण प्रभाव निर्धारण प्राधिकरणों द्वारा माननीय सर्वोच्च न्यायालय के आदेश के अनुरूप प्रकरणों का निराकरण किये जाने का ज्ञापन जारी किया गया है।
3. माननीय सर्वोच्च न्यायालय के उपरोक्त आदेश एवं MP, UP, Maharashtra की SEIAA द्वारा 5 हे० से कम के Minor Minerals की पूर्व पर्यावरणीय अनुमति जारी करने के बारे में उनके द्वारा लिए गये निर्णयों पर भी विचार किया गया। SEIAA, Jharkhand ने MoEF की 30th EAC की बैठक में निर्णय का अध्ययन किया।
4. उपरोक्त वर्णित बिंदु क्र. 1 से 3 तक के तथ्यों पर सम्यक् विचार विमर्श किया गया। प्रदेश के infrastructure (अधोसंरचन) विकास (भवन एवं सड़क निर्माण इत्यादि) तथा पर्यावरण पहलुओं को ध्यान में रखते हुए निम्नलिखित Minor Minerals को चिन्हांकित किया गया।
 - a) साधारण रेत, बजरी।
 - b) ईट, बर्तन आदि बनाने के लिए साधारण मिट्टी।
 - c) पत्थर, बोल्टर, रोड मेटल, गिट्टी, परिष्कृत processed / finalized पत्थर, रबल, चिप्स।
 - d) मुरुम।



- e) लाइम, कंकर, भवन निर्माण सामग्री के रूप में उपयोग में लाये जाने वाले चूने के विनिर्माण के लिए भट्टी में जलाकर उपयोग के लिए।
- f) ग्रेवल।

उपरोक्तानुसार यह सुनिश्चित किया गया है कि 5 हे० से कम क्षेत्रफल के Minor Lease के उक्त Minor Minerals की पर्यावरणीय अनुमति जारी करने के लिए संक्षिप्त प्रक्रिया का पालन करते हुए EIA नोटिफिकेशन 2006 के अनुसार इन्हें बी-2 श्रेणी में रखा जाये जब तक MoEF के द्वारा अन्यथा नहीं निर्धारित हो जाता है।

- 5. उपरोक्तानुसार इसी तारतम्य में यह निर्णय लिया गया कि बिन्दु क्र. 4 में उल्लेखित Minor Minerals के प्रकरणों के लिए निम्नानुसार मापदण्ड होंगे।

- 1. सभी प्रकरणों पर EIA नोटिफिकेशन 2006 में उल्लेखित सामान्य शर्तों (General Condition) लागू होगी। यदि कोई भी परियोजना का पूर्ण हिस्सा या उसका कुछ भाग निम्नलिखित (a to d) की बाँडन्डी से 10 किलोमीटर के अन्दर स्थित है।

- a) वन्य प्राणी (संरक्षण) अधिनियम 1972 के अंतर्गत अधिसूचित संरक्षित क्षेत्र।
 - b) केन्द्रीय प्रदुषण नियंत्रण बोर्ड के द्वारा समय-समय पर अधिसूचित Critically Polluted Area.
 - c) अधिसूचित Eco-Sensitive क्षेत्र।
 - d) अन्तर्राज्यीय बाउन्डी।
- 2. Habitation, जलाशय, पुरातात्विक महत्व के स्थलों से दूरी 500 मीटर के कम न हो।
 - 3. परियोजना के कारण किसी महत्वपूर्ण जलागम (Water Intake) या जलबहाव क्षेत्र में परिवर्तन न हो।
 - 4. रेत खनन के मामले में रेत/बजरी खनन का कार्य नदी तट से 15 मीटर की दूरी या नदी की कुल चौड़ाई (पाट) के 1/5 भाग के बराबर दूरी, जो भी अधिक हो पर खनन नहीं किया जायेगा।
 - 5. नदी के Upstream एवं Down Stream में रेत/सड़क पुलीया, जल निकासी (Wires) जलागम क्षेत्र (Water Intake) की खनन परिसर से दूरी 500 मीटर से कम न हो।
 - 6. जलीय जैव प्रजातियों को घोषित ब्रीडिंग स्थल 500 मीटर की सीमा से कम न हो।
 - 7. आरक्षित वन/संरक्षित वन से दूरी 250 मीटर से कम न हो।
 - 8. यदि Minor Minerals के एकल माईनिंग लीज जिसका क्षेत्रफल 5 हे० से कम है, उसे case to case basis आधार पर B2 श्रेणी में मानते हुए लोक सुनवाई से मुक्त करने पर case to case basis निर्णय लिया जा सकता है।
 - 9. माननीय सर्वोच्च न्यायालय के द्वारा दीपक कुमार एवं अन्य बनाम हरीयाणा राज्य एवं अन्य (IA 12-13 in SLP 19629/09) में दिनांक 27.02.2012 को पारित आदेश के प्रसंग में माईनिंग लीज contiguous हैं या नहीं तथा यदि contiguous हैं तो इसका कुल क्षेत्रफल 5 हे० से ज्यादा नहीं है, का प्रमाण पत्र जिला खनन पदाधिकारी से प्राप्त कर समर्पित करना होगा। यदि यह क्षेत्रफल 5 हे० से अधिक हो जाता है तब पर्यावरणीय अनुमति के लिए बी-1



श्रेणी के प्रकरणों के अनुसार प्रक्रिया का पालन सभी संबंधित खनन पदाधिकारी को करना होगा।

- 10.परिसर से 1 किलोमीटर की दूरी में स्थित महत्वपूर्ण स्थलों तथा गतिविधियों को दर्शाने वाला नक्शा प्रस्तुत करना होगा।
 - 11.EIA नोटिफिकेशन 2006 के पैरा 7 में पर्यावरणीय अनुमति की निर्धारित प्रक्रिया अनुसार समस्त आवेदन SEIAA के द्वारा SEAC की अनुशंसा हेतु भेजे जायेंगे।
 - 12.आवेदन के साथ पर्यावरण प्रबंध स्कीम योजना प्रस्तुत की गई हो।
 - 13.प्रस्तावित स्थल के उपर से High Tension (33 kv एवं इससे उपर) नहीं गुजरनी चाहिए।
6. लघु खनिज के Mining Plan approval करने की प्रक्रिया पूर्व में निर्धारित नहीं है। माननीय सर्वोच्च न्यायालय के दिनांक 27.02.2012 के आदेश के आलोक में उक्त Environmental Clearance 5 ha. से कम क्षेत्रफल के Mining Lease के लिए भी आवश्यक है। Major Minerals के अनुरूप Minor Minerals के लिए भी Mining Plan को तैयार करने एवं उसके अनुमोदन की आवश्यकता है।

राज्य सरकार के खनन एवं भूतत्व विभाग के द्वारा इस संबंध में कोई स्पष्ट प्रक्रिया का निर्धारण अभी तक नहीं किया गया है। अतः यह निर्णय लिया जाता है कि फिलहाल IBM के द्वारा नियुक्त Agency/Registered व्यक्ति के द्वारा यदि Mining Plan आवेदन के साथ समर्पित किया जाता है तो उसे इस शर्त के साथ स्वीकार किया जा सकता है कि ईकाई तीन माह के अन्दर राज्य सरकार के द्वारा समिति के गठन किए जाने के पश्चात् अनुमोदन प्राप्त कर लेगी एवं जो भी संशोधन/सुधार आदि किए जाते हैं उसे मानने के लिए आवेदनकर्ता बाध्य होंगे।

- 7. विन्दु क्र. 5 पर दिये निर्धारित मापदणों की प्रमाणित जानकारी के बारे में चर्चा कर यह निर्णय लिया गया कि परिशिष्ट - 1 के क्रमांक- 1, 2, एवं 3 की जानकारी का प्रमाणीकरण प्रादेशित वन प्रमंडल अधिकारी (DFO) द्वारा किया जायेगा तथा क्र. संख्या- 4 से 13 की जानकारी का प्रमाणीकरण संबंधित Circle Officer / S.D.O. द्वारा किया जायेगा। यह जानकारी आवेदनकर्ता स्वयं प्राप्त कर SEIAA कार्यालय को पर्यावरण प्रबंध स्कीम (परिशिष्ट-2) के साथ उपलब्ध करायेगा।
- 8. यह भी निर्णय लिया गया कि भारत सरकार के पर्यावरण एवं वन मंत्रालय को भी लिये गये निर्णयों से अवगत कराया जाये। पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा अगर बाद में 5 हे० से कम क्षेत्रफल के Minor Minerals के पूर्ण पर्यावरण अनुमति के संबंध में पृथक से प्रावधान EIA नोटिफिकेशन 2006 में किया जाता है अथवा पृथक से निर्देश जारी किये जाते हैं तो वह Project Proponent को बाध्य होंगे और कार्यवाही उनके अनुरूप Project Proponent को सुनिश्चित करनी होगी।
- 9. वन एवं पर्यावरण मंत्रालय, भारत सरकार के द्वारा Accredited Consultant के द्वारा तैयार की गई EIA रिपोर्ट मान्य होगी तथा Project Proponent की उपस्थिति में रिपोर्ट की Presentation की जाएगी।

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1. मीटिंग में तय किया गया कि राज्य सरकार के NH चौड़ीकरण के तीन प्राप्त प्रोजेक्ट यथा रांची-जमशेदपुर गढ़वा जिले तथा चाईबासा जिले से संबंधित Environmental Clearance, Proposal को TOR Finalisation राज्य Environmental Clearance के लिए सर्वोच्च प्राथमिकता पर लिया जाएगा।
2. निर्णय लिया गया कि SEIAA की Website का निर्माण विशेषज्ञ के द्वारा जल्द से जल्द कराया जाए तथा अद्यतन सूचना उस पर लोड कराई जाएगी।
3. SEIAA का financial position यथा Scrutiny fees receipts एवं SEIAA कार्यालय समर्पित किये जाने के संबंध में अभी तक किये गये कार्यों, व्यय एवं विभिन्न कार्यों के लिए तत्काल रखे गये व्यक्तियों के संबंध में संपुष्टि की गई। SEIAA कार्यालय में योग्य विश्वासी एवं अनुभवी कर्मियों से कार्य लिये जाने पर सहमति हुई।
4. कुल प्राप्त 59 Environmental Clearance प्रस्तावों में से जिन प्रस्तावों की Scrutiny fees प्राप्त हो चुकी है ऐसे 11 प्रस्तावों को SEAC को Technical Appraisal हेतु सौंपने का निर्णय लिया गया।
5. SEIAA की अगली बैठक दिनांक 18.05.2013 को प्रातः 11.00 बजे रखे जाने का निर्णय लिया गया।

ह0/-

सदस्य सचिव,

राज्य स्तरीय पर्यावरणीय समाघात निर्धारण प्राधिकरण,

झारखण्ड, राँची,

C-170, रोड़ नं0- 4 अशोक नगर,

राँची - 834002

ज्ञापांक- 63.

दिनांक - 11/5/2013

- प्रतिलिपि -
1. अध्यक्ष, SEIAA, झारखण्ड।
 2. सदस्य सचिव, SEIAA, झारखण्ड।
 3. सदस्य SEIAA, झारखण्ड।
 4. अध्यक्ष, SEAC, झारखण्ड।
 5. सदस्य सचिव, प्रदुषण नियंत्रण पर्सद, झारखण्ड को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

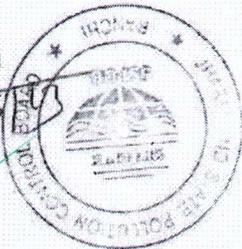
[Signature]
सदस्य सचिव,

राज्य स्तरीय पर्यावरणीय समाघात निर्धारण प्राधिकरण,

झारखण्ड, राँची,

C-170, रोड़ नं0- 4 अशोक नगर,

राँची - 834002



o/c

परिशिष्ट-1

5 हेक्टे0 से कम क्षेत्रफल के Minor Minerals की पर्यावरणी अनुमति के लिए मापदण्ड अनुसार निर्धारित बिन्दु।

क्र० सं०	निर्धारित बिन्दु	हाँ / नहीं	जानकारी विवरण
			<ul style="list-style-type: none"> • क्र 1 से 10 तक यदि हाँ है तो विवरण दें अन्यथा नहीं। • क्र० 11 से 14 तक जानकारी देना अनिवार्य है।
1.	क्या 10 कि०मी० की परिधि में कोई नेशनल पार्क (National park) स्थित है?		
2.	क्या 10 कि०मी० की परिधि में कोई अभ्यारण (Sanctuary) स्थित है?		
3.	क्या 10 कि०मी० परिधि में कोई घोषित जैवविविधता (Bio Diversity) क्षेत्र स्थित है?		
4.	क्या 500 मीटर की दूरी के अंदर कोई मानव बसाहट (Habitation) स्थित है?		
5.	क्या 500 मीटर की दूरी के अंदर कोई जलीय निकाय (Dam/Reservoir) स्थित है?		
6.	क्या 500 मीटर की दूरी के अंदर कोई नदी (River) स्थित है?		
7.	क्या 500 मीटर की दूरी के अंदर कोई शैक्षणिक संस्थान (Educational Institute) स्थित है?		
8.	क्या 500 मीटर की दूरी के अंदर कोई चिकित्सालय (Hospital) स्थित है?		
9.	क्या 10 कि०मी० की परिधि में कोई अंतरराज्यीय (Interstate) सीमा है?		
10.	क्या 500 मीटर की दूरी के अंदर कोई राष्ट्रीय धरोहर/पुरातत्वीय (Monuments/Archaeological) महत्व के स्थल स्थित है?		
11.	प्रस्तावित खनिज का अनुमानित उत्पादन		
12.	नदी से रेत खनन के प्रकरण में (अ) नदी किनारे से खनन परिसर की दूरी क्या है? (ब) नदी की कुल चौड़ाई का 1/5 भाग कितने मीटर में है?		
13.	क्या प्रस्तावित परियोजना के कारण भूत्वपूर्ण जलागम (Water intake) या जलबहाव क्षेत्र में परिवर्तन होगा? (यदि हाँ तो परिवर्तन का विवरण दें)		
14.	खनिज उत्खनन प्रक्रिया के दौरान उपयोग में आने वाली मशीनों के नाम		

सत्यापन

मैं पुत्र/पुत्री/पति श्री/श्रीमति..... शपथपूर्वक सत्यापित करता/करती हूँ कि बिन्दु 1 से 14 तक में दी गई समस्त जानकारी मेरे निजी ज्ञान तथा जानकारी के आधार पर सत्य एवं सही है। यदि इसमें कोई त्रुटि पाई जाती है तो इसकी समस्त जिम्मेदारी अधोहस्ताक्षरकर्ता की होगी तथा यदि इस आधार पर मेरा प्रकरण निरस्त होता है तो मुझे कोई आपत्ति नहीं होगी।

हस्ताक्षर आवेदनकर्ता
पूर्ण नाम एवं सहित



पर्यावरण प्रबंध स्कीम (Environment Management Scheme) तैयार करने के लिये महत्वपूर्ण बिन्दु

1. उत्खनन पट्टा धारक का नाम और पता
2. क्षेत्र की विशिष्टियाँ
 - (i) करारनामा के निष्पादन का दिनांक
 - (ii) कालावधि (Period)
 - (iii) क्षेत्र की सीमा
 - (iv) खनिज
 - (v) खसरा क्रमांक
 - (vi) पचायत एवं तहसील
 - (vii) जिला
 - (viii) ST Land है या नहीं, अगर है तो क्या Permission ली गयी है। उसका विवरण लगाये।
 - (ix) क्या पट्टा CNT Act के नियम के बाहर है यदि नहीं तो क्या Permission ली गयी है। उसका विवरण लगाये।
3. उपयोग में लाई जाने वाली मशीनों की विशिष्टियाँ :-
4. पहले से ही बनाये गये सभी गड़दों तथा पट्टों की सीमा (लीज भूमि) से 1 कि०मी० तक के सभी क्षेत्रों के ब्यौरे को दर्शाते हुए क्षेत्र का नक्शा
5. किये गये उत्खनन संक्रियाओं के ब्यौरे।
6. वृक्षारोपण की स्कीम
7. क्षति पहुँची भूमि की निरंतर कृष्यकरण तथा पुनर्वास की स्कीम
8. वायु एवं पानी से प्रदूषण की रोकथाम एवं नियंत्रण की स्कीम
9. कोई अन्य मामलें जो पट्टेदार प्रस्तुत करना चाहता है
10. खनन प्रक्रिया के दौरान उपरी मिट्टी (Top Soil) को अलग से रखने का प्रावधान तथा उपयोग।
11. प्रस्तावित परियोजना के अंतर्गत आस-पास के क्षेत्र में सामाजिक तथा आर्थिक उन्नयन के उपाय।
12. पर्यावरणीय प्रबंधन की वजतीय व्यवस्था।



42

कार्यालय :- वन प्रमण्डल पदाधिकारी, गढ़वा उत्तरी वन प्रमण्डल।

प्रश्नक, पत्रांक :- 3012

सेवा में, वन प्रमण्डल पदाधिकारी
गढ़वा उत्तरी वन प्रमण्डल।

जिला खनन पदाधिकारी
गढ़वा।

विषय :- गढ़वा/दिनांक :- 2.6.2018
मौजा-पाचाडूमर, अंचल-केतार, थाना-केतार के प्लॉट नं०-2383 (अंश) पुराना,
रकबा-50.01 एकड़ क्षेत्र पर बालू घाट के प्रो० जे० एस० एम० डी० सी० लि० द्वारा
बालू घाट के पर्यावरणीय स्वीकृति हेतु जाँच प्रतिवेदन के संबंध में।

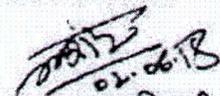
प्रसंग :- आपका पत्रांक-928/एम०, दिनांक-02.06.2018

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में प्रो० जे० एस० एम० डी० सी० लि० के
मौजा-पाचाडूमर, अंचल-केतार, थाना-केतार, थाना न०-30 के प्लॉट नं०-2363 (अंश) पुराना,
रकबा-50.01 एकड़ क्षेत्र पर बालू घाट के पर्यावरणीय स्वीकृति (E.C.) हेतु विन्दुवार प्रतिवेदन निम्नवत
है :-

क्र० सं०	निर्धारित बिन्दु	प्रतिवेदन
1.	आवेदित क्षेत्र वन भूमि है या नहीं?	आवेदित क्षेत्र वन भूमि नहीं है।
2.	आवेदित क्षेत्र वन सीमा की दूरी क्या है?	सीमांकित वन भूमि से आवेदित क्षेत्र की दूरी 900 (नौ सौ) मीटर है।
3.	10 कि०मी० की परिधि में कोई नेशनल पार्क स्थित है या नहीं?	नहीं।
4.	10 कि०मी० की परिधि में कोई अभ्यारण स्थित है या नहीं?	नहीं।
5.	10 कि०मी० की परिधि में कोई घोषित जैव विविधता स्थित क्षेत्र है या नहीं?	नहीं।

आपका विश्वासी


वन प्रमण्डल पदाधिकारी
गढ़वा उत्तरी वन प्रमण्डल।



43

Map of Eco-sensitive Zone boundary together with its latitudes and longitude.

24°30.000'N

25°0.000'N

24°30.000'N

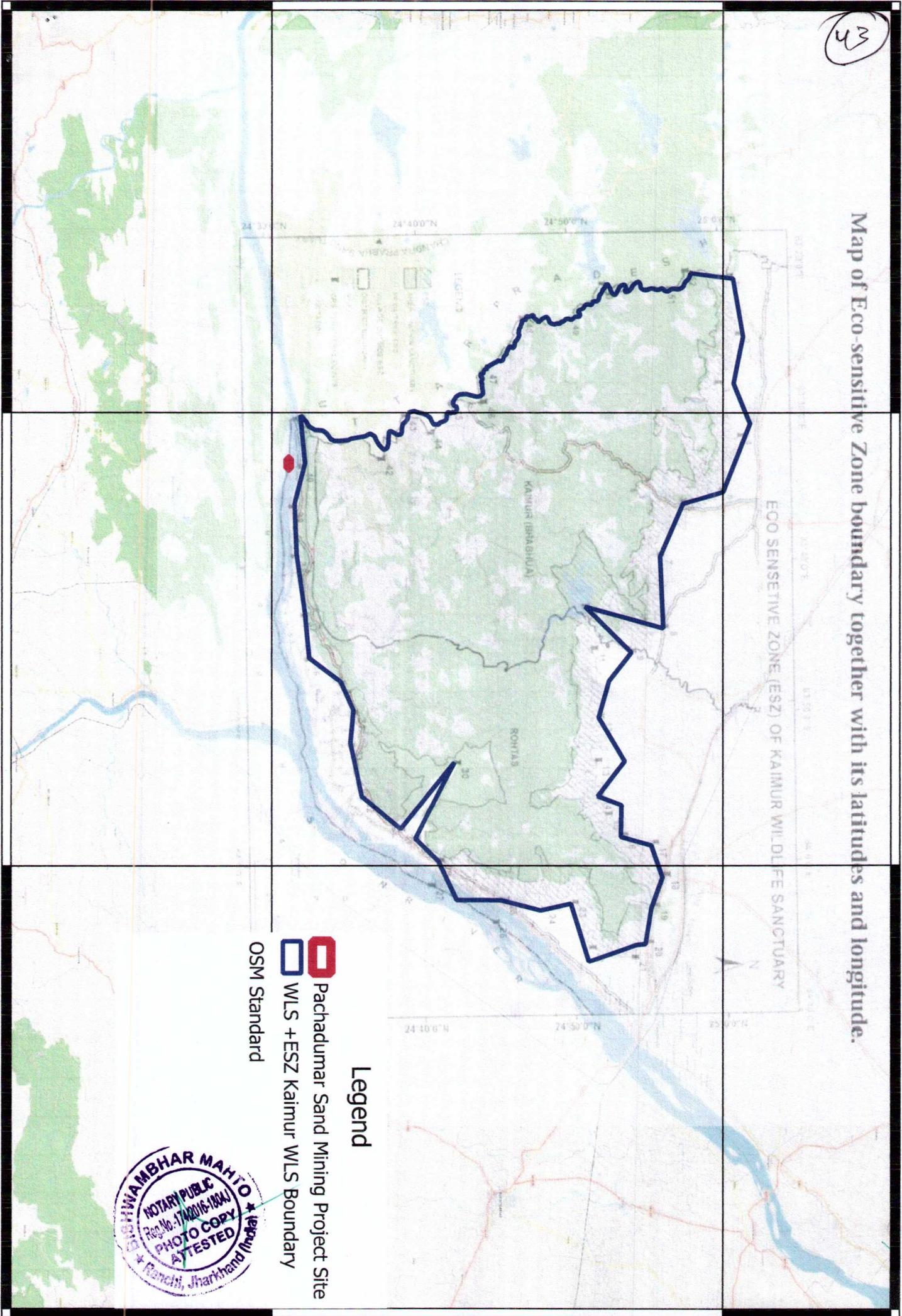
25°0.000'N

83°30.000'E

84°0.000'E

83°30.000'E

84°0.000'E



ECO SENSITIVE ZONE (ESZ) OF KAIMUR WILDLIFE SANCTUARY

Legend

-  Pachadumar Sand Mining Project Site
-  WLS + ESZ Kaimur WLS Boundary
- OSM Standard



24°30.000'N

25°0.000'N

44

83°30.000'E

83°30.000'E

84°0.000'E

84°0.000'E



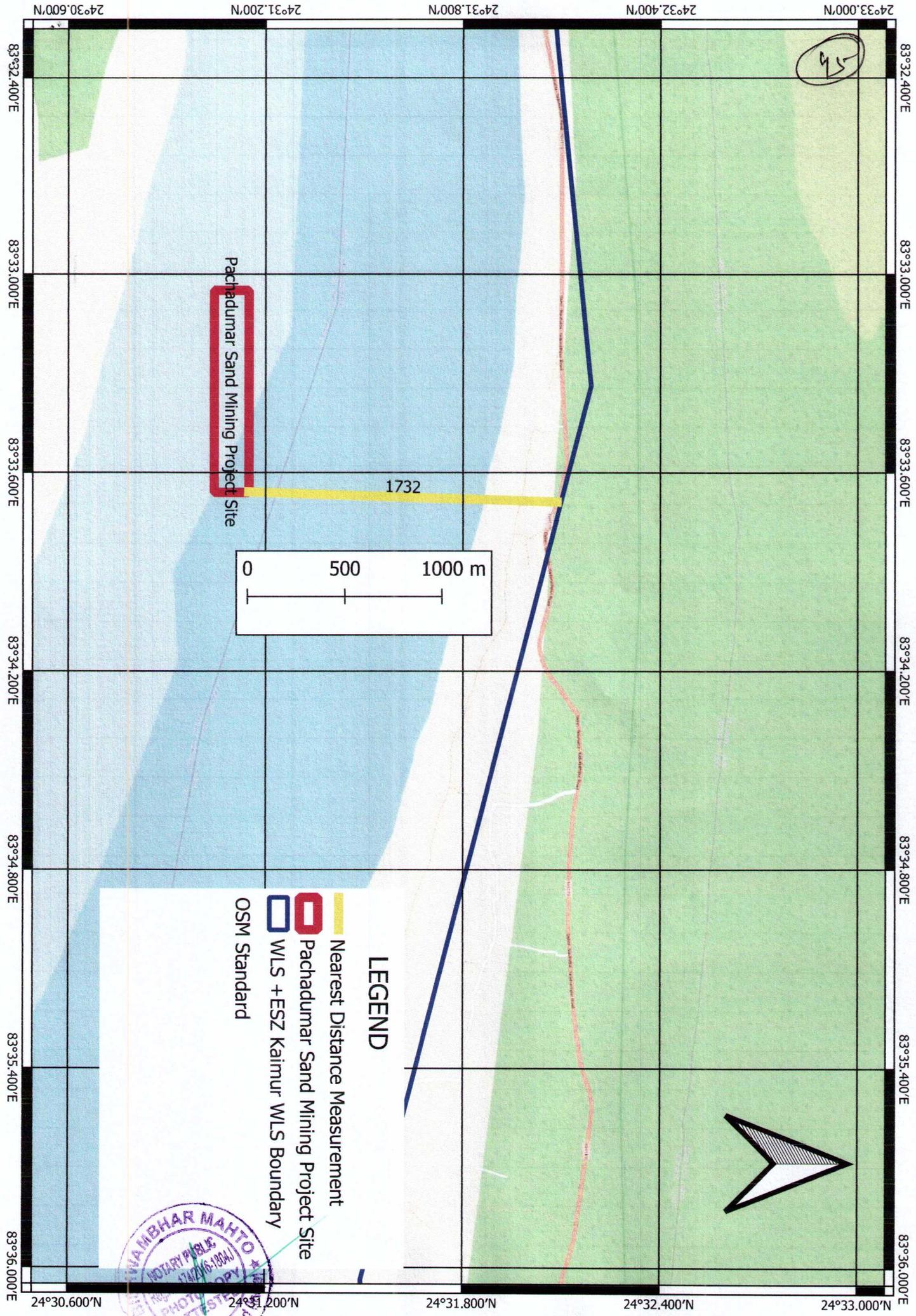
-  Pachadumar Sand Mining Project Site
-  WLS + ESZ Kaimur WLS Boundary

Legend



24°30.000'N

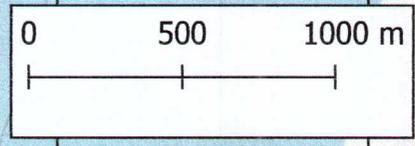
25°0.000'N



45

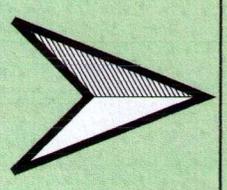
Pachadumar Sand Mining Project Site

1732



LEGEND

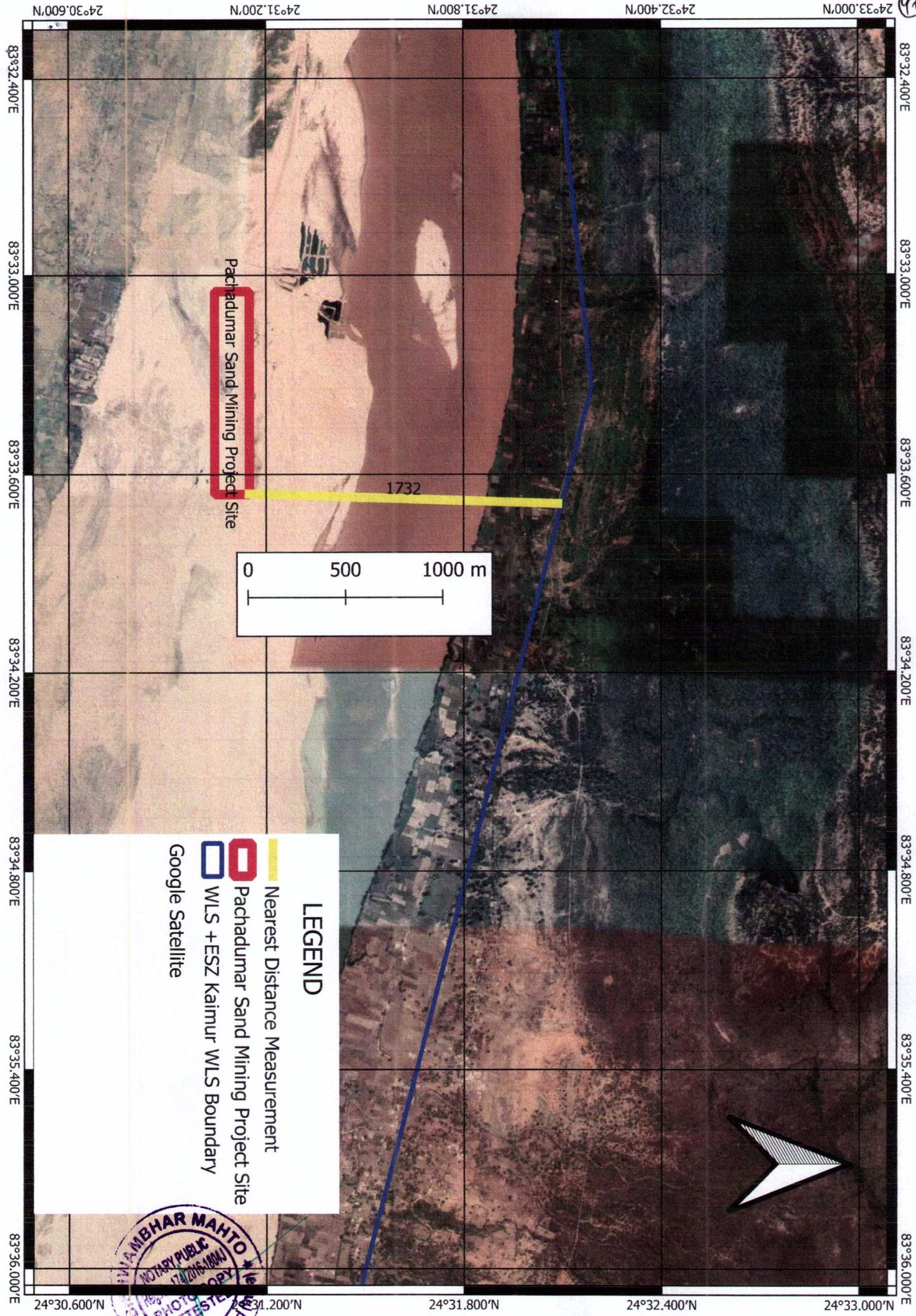
- Nearest Distance Measurement
- ▭ Pachadumar Sand Mining Project Site
- ▭ WLS + ESZ Kaimur WLS Boundary
- OSM Standard



24°33.000'N 83°32.400'E
24°33.200'N 83°33.000'E
24°33.400'N 83°33.600'E
24°33.600'N 83°34.200'E
24°33.800'N 83°34.800'E
24°34.000'N 83°35.400'E
24°34.200'N 83°36.000'E

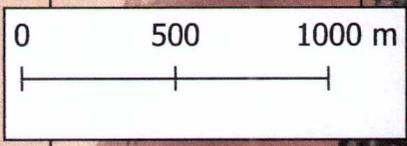
83°32.400'E
83°33.000'E
83°33.600'E
83°34.200'E
83°34.800'E
83°35.400'E
83°36.000'E

96



Pachadumar Sand Mining Project Site

1732

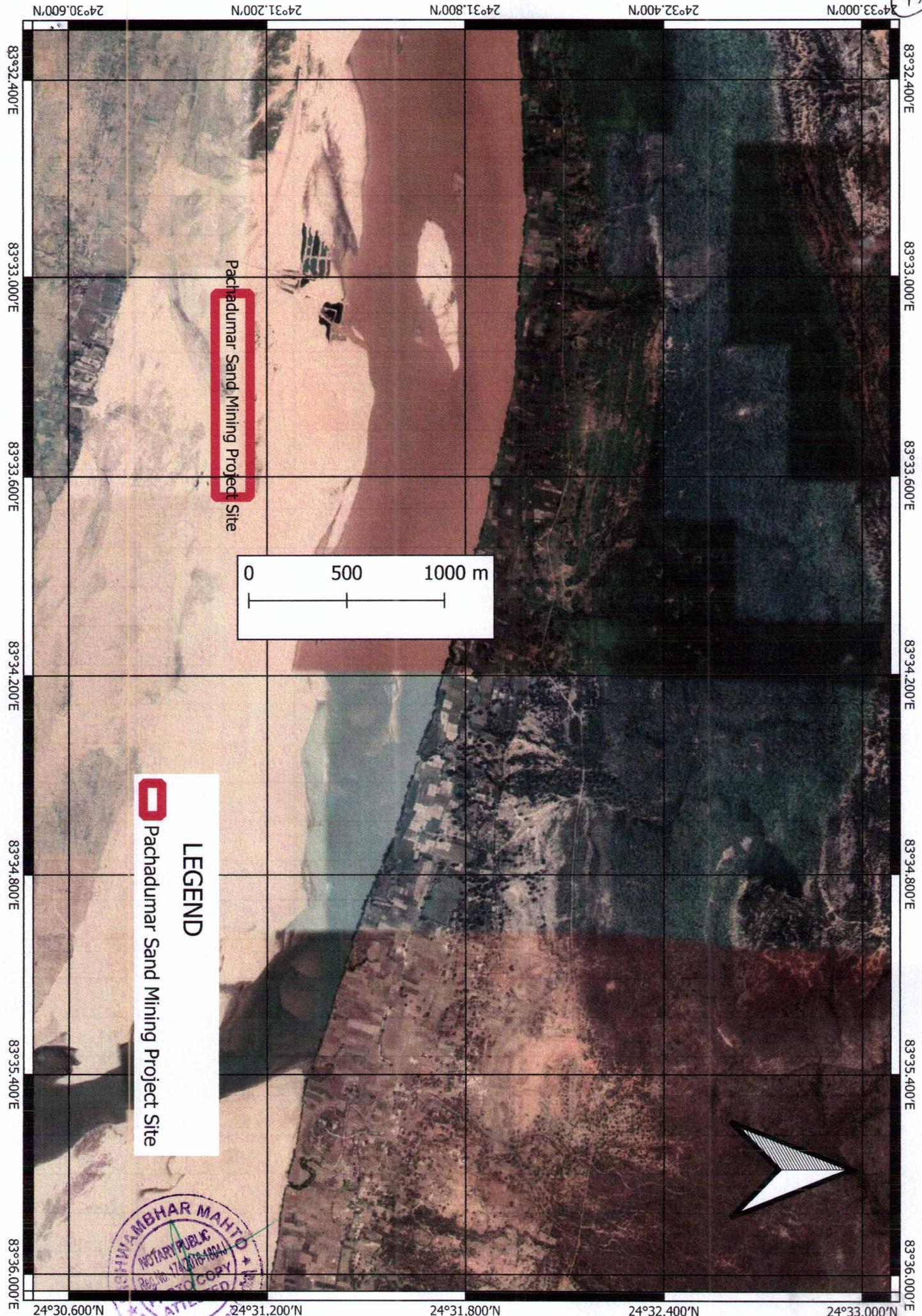


LEGEND

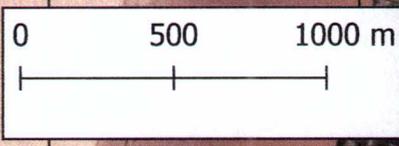
-  Nearest Distance Measurement
-  Pachadumar Sand Mining Project Site
-  WLS + ESZ Kaimur WLS Boundary
- Google Satellite



5



Pachadumar Sand Mining Project Site



LEGEND

 Pachadumar Sand Mining Project Site

AMBHAR MAHTO
 NOTARY PUBLIC
 Reg. No. 1742018-1804
 RAIPUR
 CHHATTISGARH

24°30.600'N 24°31.200'N 24°31.800'N 24°32.400'N 24°33.000'N
 83°32.400'E 83°33.000'E 83°33.600'E 83°34.200'E 83°34.800'E 83°35.400'E 83°36.000'E

Office of the Additional Collector, Garhwa.

Memo No. 324./Revenue

48

From,

Additional Collector,
Garhwa.

To,

Shri, R.P. Kumar
Regional Officer, JSPCR,
Regional Office, Ranchi.

Garhwa, Dated 12.05.2024

Sub.

Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 05.10.2023 in O.A. No. 137/2023/EZ (in the matter of Bhumi Adhigrahan Punarwas Samiti Vs State of Jharkhand & Ord). Reagrding.

Ref.

Memo No. 33 dated-16.04.2024, 512 dated-23.04.2024, 295 dated-24.04.2024 and Circle officer, ketar Memo no. 91 dated-25.04.2024

Sir,

With reference to the subject noted above and referred letter, it is to inform that Hob'ble NGT has passed its order dated- 05.10.2023 in O.A No. 137/2023/EZ (in the matter of Bhumi Adhigrahan Punarwas Samiti Vs State of Jharkhand & Ord) and constituted a joint committee comprising five member's visited the sites of pachadumar in Ketar, Circle, Garhwa on dated 25.04.2024. After visit, the Ketar Circle, Officer has submitted the report mentioning that the inter state boarder line is in between the river soan. On the above mentioned Khata no. Plot no and area's were inspected and found that the excavation and digging of the sand is done within the limit of One KM in Jharkhand from boarder line on the river bank. All the excavated areas has been shown in the map (Najari Naksha) enclosed.

This is for in kind information and to take the necessary action at your

end.

Encl.

As Above - (08 Pages).

Yours Sincerely.

[Signature]
12.05.24
Additional Collector,
Garhwa.



OFFICE OF THE ADDITIONAL COLLECTOR, GARHWA

Office of the Additional Collector, Garhwa.

Memo No...../Revenue

49

From,

Additional Collector,
Garhwa.

To,

Shri, R.P. Kumar
Regional Officer, JSPCR,
Regional Office, Ranchi.

Garhwa, Dated.....

Sub.

Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 05.10.2023 in O.A. No. 137/2023/EZ (in the matter of Bhumi Adhigrahan Punarwas Samiti Vs State of Jharkhand & Ord). Reagrding.

Ref.

Memo No. 33 dated-16.04.2024, 512 dated-23.04.2024, 295 dated-24.04.2024 and Circle officer, ketar Memo no. 91 dated-25.04.2024

Sir,

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This is for in kind information and to take the necessary action at your end.

Encl.

As Above - (08 Pages).

Yours Sincerely.

Sig/-

Additional Collector,
Garhwa.

Memo No. 314... Dated. 12.05.2024

Copy to :- Divisional Forest Officer, Garhwa north division - for your kind information.

Copy to :- District Mining Officer, Garhwa - for your kind information.

[Signature]
12.05.24
Additional Collector,
Garhwa.



FOR C. O. REVENUE OFF. GENERAL LETTER NO. 21-24

26.04.24
50

कार्यालय अंचल अधिकारी, केतार (गढ़वा)

प्रेषक,

पत्रांक:- 71

अंचल अधिकारी,
केतार।

सेवा में,

B

B 20/4

अपर समाहर्ता,
गढ़वा।

केतार/ दिनांक:- 25.04.2024

विषय:- ग्राम पाचाडुमर थाना संख्या 30 बालू घाट का जॉच प्रतिवेदन।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि भवदीय आदेशानुसार अंचल कार्यालय-केतार ग्राम पाचाडुमर थाना संख्या 30 के खाता संख्या 540, प्लॉट संख्या 129,130,131 एवं 2363 रकबा क्रमशः 81.61, 154.20, 530.50 तथा 1.60 कुल रकबा 767.91 डिसेमिल का प्राकृति (किस्म जमीन) उपलब्ध कराने हेतु राजस्व उप निरीक्षक, प्रभारी अंचल निरीक्षक एवं अंचले अमीन से जॉच कराई गई। बिहार एवं झारखण्ड राज्य का सोन नदी के मध्य में अन्तर्राज्यीय सीमा है बालू उठाव स्थल झारखण्ड राज्य के सीमा के अन्दर है। जॉच प्रतिवेदन इस पत्र के साथ संलग्न कर अग्रोतर कार्रवाई हेतु भेजी जा रही है।

अनुलग्नक:-

जॉच प्रतिवेदन की मूल प्रति- 01

विश्वासभाजन

25.04.2024

अंचल अधिकारी,
केतार।



सेवा में,

अंचल अधिकारी, केदार ।

विषय: - ग्राम पाचाडुमर धाना नं 30 के अन्तर्गत (धाना नं 540 एलॉट 129, 130, 131, 2363 रकबा क्रमम: 81.61, 154.20 530.50, 1.60) भूमि का जॉय प्रतिकेदन ।

ML
25/04/24

प्रमाण

आदेश के आलोक ग्राम पाचाडुमर के अन्तर्गत अकहिले वालू धार का जॉय राजस्व कागजात से किया भूमि का विवरण निम्नवत् है -

क्रम सं	ग्राम का नाम धाना नं	खेता	एलॉट	रकबा	किसम भूमि
1.	पाचाडुमर 30	540	129	81.61	सोननदी
	"	"	130	154.20	सोननदी
	"	"	131	530.50	सोननदी
	"	"	2363	1.60	जरी

विहार एवं भारतखण्ड सोननदी के मध्य में अन्तराज्यीय सीमा है - वालू ज्वाल स्थल अन्तराज्यीय सीमा से अन्दाजित खण्ड में लगभग 1 K.M. अन्दर में है -

अतः जॉय प्रतिकेदन सूचना में (एवं अग्रतः कारवाई हेतु सादर समर्पित)।

विष्वास भाजन

प्रागेन्द्र पाठक
एवं एच. विनीतकु
सह - प्रभारी अंचल
विनीतकु - केदार।





कार्यालय अंचल अधिकारी, केतार (गढ़वा)

co.ketar01@gmail.com

पत्रांक- 100/

प्रेषक,

अंचल अधिकारी,
केतार।

सेवा में,

अपर समाहर्ता,
गढ़वा।

दिनांक 10.05.2024/

विषय:- ग्राम पाचाडुमर थाना संख्या 30 बालू घाट का नया एवं पुराना नक्सा संलग्न कर भेजने के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि भवदीय आदेशानुसार अंचल कार्यालय केतार, ग्राम पाचाडुमर थाना संख्या 30 के खाता संख्या 540 प्लॉट संख्या 129, 130, 131 एवं 2363 का नया तथा पुराना नक्सा इस पत्र के साथ संलग्न कर आवश्यक कार्रवाई हेतु समर्पित। कृपया प्राप्ति स्वीकार किया जाए।

विश्वासभाजन

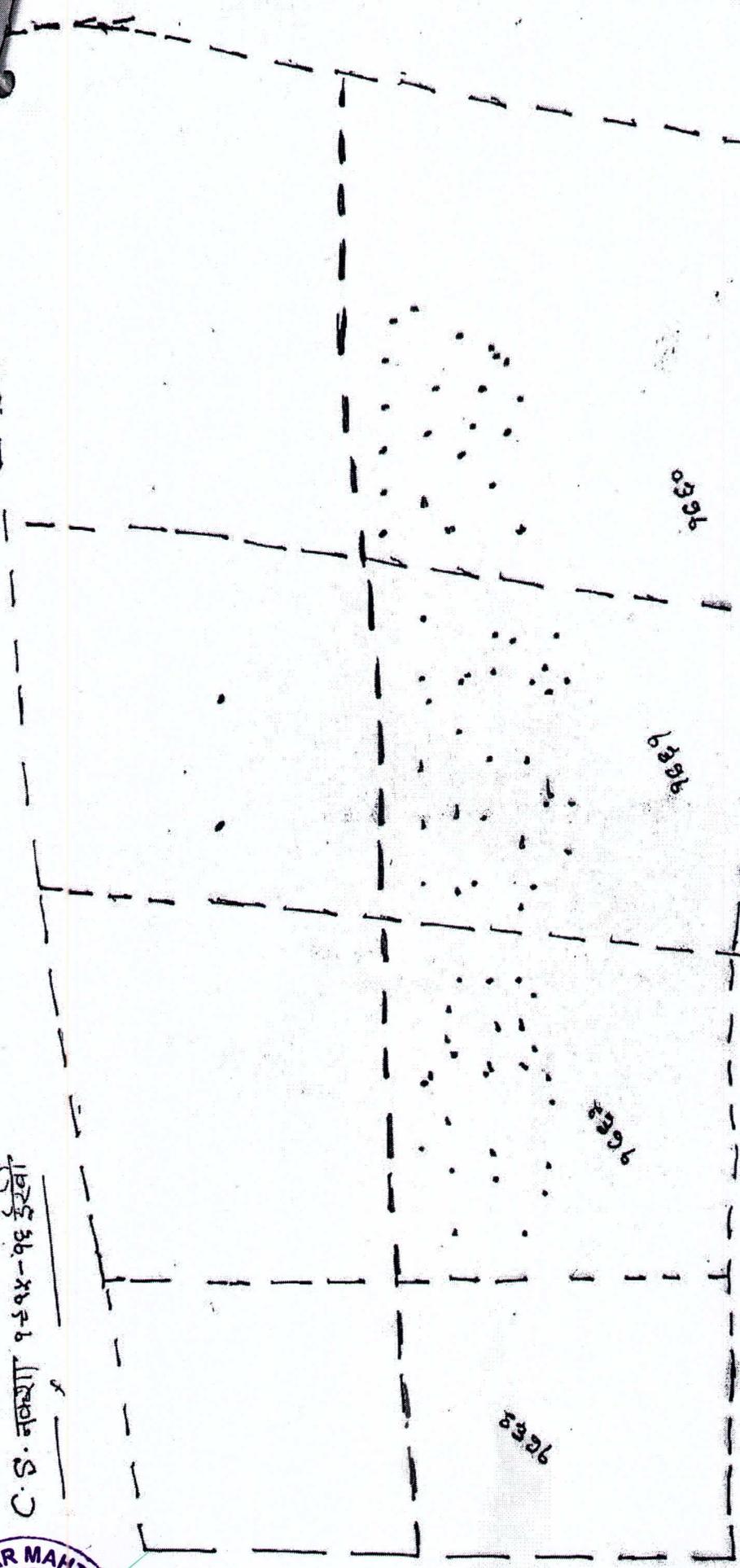
10/05/2024
अंचल अधिकारी,
केतार।





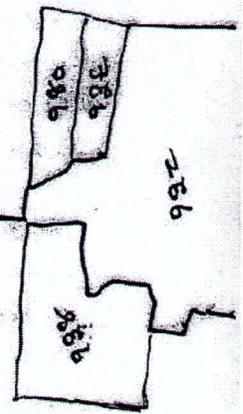
C. S. नकर्या १८९५-१६ ईस्वी

बिसहुरिया जिला-रोहतास



मसहुर नाम - पाच्युमर
 आना वो अंचल - किलार
 जिला - राहवा
 क्षेत्रमाना १६११.११ मील
 स्क्वियर -
 एकर - १६१५.१६ ई.

चादन. ३ को पू.



खाला - प्लोट - खवा

१८६० - १५६.२० सख - कोन नदी
 १८६१ - २३०.२० " " " " " "
 १८६२ - २१.६१ " " " " " "
 १८६३ - १.६० " " " " " "



JHARKHAND STATE POLLUTION CONTROL BOARD

Regional Office, B-1, C.T.I. Colony, HRC, Dhurwa
Ranchi.

56

Dr. Bimal

Hon'ble NGT matter - Time Bound (Urgent)

Ref. No. : 5/23/...

Dated: 05/10/2023

From,

R.P. Kumar
Regional Officer, Ranchi.

To, 3/3

Additional Collector
Garhwa

District Mining Officer
Garhwa

Dr. Kirti Avishok
Member, SEIAA

Divisional Forest Officer
Garhwa North Division

Sub:-

Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order Dated 05/10/2023 in O.A. No. 137/2023/ EZ (in the matter of Bhumi Adhigrahan Punarwas Samiti Vs State of Jharkhand & Ors) - Regarding.

Ref:-

Letter received from SEIAA vide memo no. 33, dated 16.04.2024.

Sir,

With reference to the subject noted above and referred letter, it is to inform that Hon'ble NGT has passed its order Dated: 05/10/2023 in the matter of O.A. No. 137/2023/ EZ (in the matter of Bhumi Adhigrahan Punarwas Samiti Vs State of Jharkhand & Ors) and constituted a joint committee comprising following five member :-

- (i) Senior Scientist, Jharkhand State Pollution control Board
- (ii) Collector-cum-District Magistrate, Garhwa or his Nominee not below the rank of A.D.M.
- (iii) District Mining Officer, GoJ or his Nominee
- (iv) Senior Scientist, SEIAA
- (v) Divisional forest Officer, Garhwa North Division

In the same line, it has been directed to the committee to undertake visit to the site with regards to allegation made in the Original application and suggest appropriate remedial



57

action. The Jharkhand State Pollution Control Board has been made as Nodal Agency for Coordination and compliance.

In this regard, it is to inform you that Member Secretary, Jharkhand State Pollution Control Board have nominated Regional Officer, JSPCB Regional Office, Ranchi as Nodal Officer and member of committee on behalf of JSPCB and Dr. Kiral Abhishek, Member SEIAA has been nominated by Member Secretary SEIAA for the same.

Apropos to telephonic conversation with the committee members, date of visit for the site inspection has been scheduled on 25.04.2024. Therefore, you are requested to attend/nominate your representative to be present on scheduled date for site visit and to prepare report thereafter.

Thanking You,

Encl: As above

Yours Sincerely,

sl/d

(R.P. Kumar)
Regional officer, JSPCB.
Regional Office, Ranchi

Memo No.- Jamshedpur, Dated.....

Copy to :- The Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information.

2024/04/24
(R.P. Kumar)

Regional officer, JSPCB.
Regional Office, Ranchi

समाहरणालय, गढ़वा।
जिला राजस्व शाखा, गढ़वा।

ज्ञापांक...295/रा0, दिनांक...24.04.24
प्रतिलिपि :- अंचल अधिकारी, केदार को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
निदेश दिया जाता है कि संबंधित प्रतिवेदन अविलंब/लौटती डाक से भेजना सुनिश्चित किया जाय।



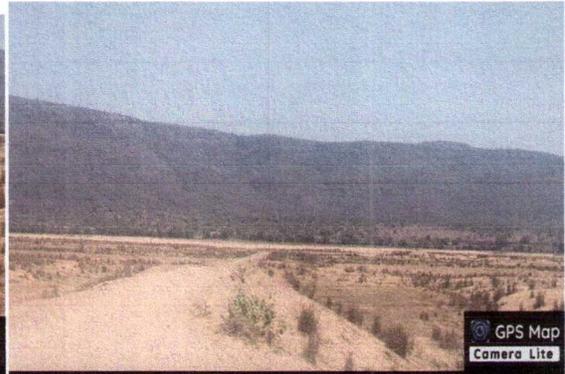
विश्वासभाजन
Steph
अपर समाहर्ता,
गढ़वा।

58



Pachadumar, Jharkhand 822112, India

Latitude 24.520669823301997° Longitude 83.54971092332497°
 Local 11:08:19 AM Altitude 148 meters
 GMT 05:38:19 AM Thursday, 25.04.2024



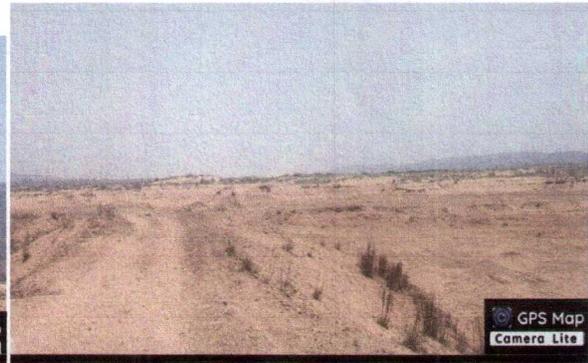
Pachadumar, Jharkhand 822112, India

Latitude 24.520652001661652° Longitude 83.54973026797508°
 Local 11:05:01 AM Altitude 148 meters
 GMT 05:35:01 AM Thursday, 25.04.2024



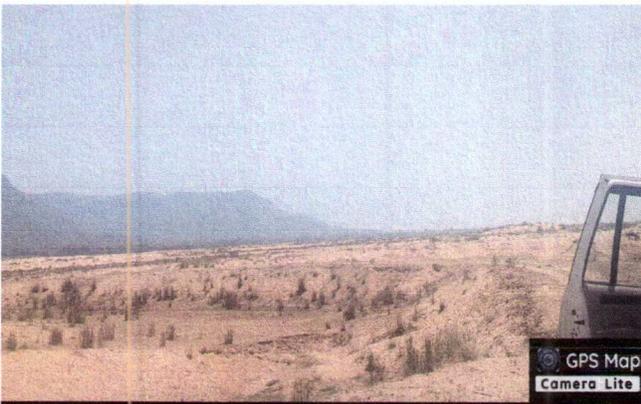
Pachadumar, Jharkhand 822112, India

Latitude 24.520652001661652° Longitude 83.54973026797508°
 Local 11:04:57 AM Altitude 148 meters
 GMT 05:34:57 AM Thursday, 25.04.2024



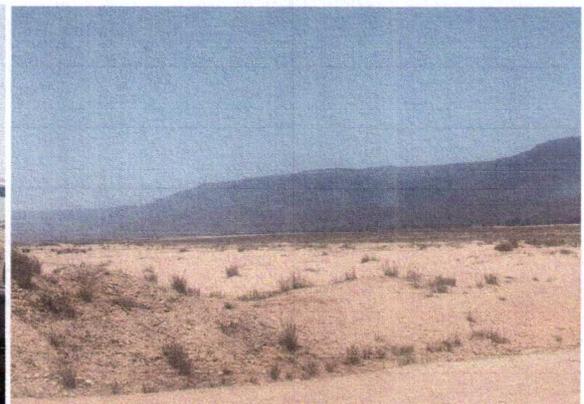
Pachadumar, Jharkhand 822112, India

Latitude 24.520624787994834° Longitude 83.54975121299687°
 Local 11:00:16 AM Altitude 148 meters
 GMT 05:30:16 AM Thursday, 25.04.2024



Pachadumar, Jharkhand 822112, India

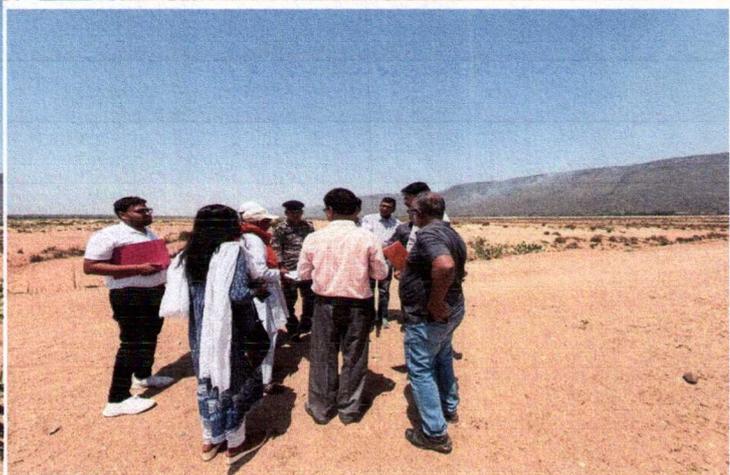
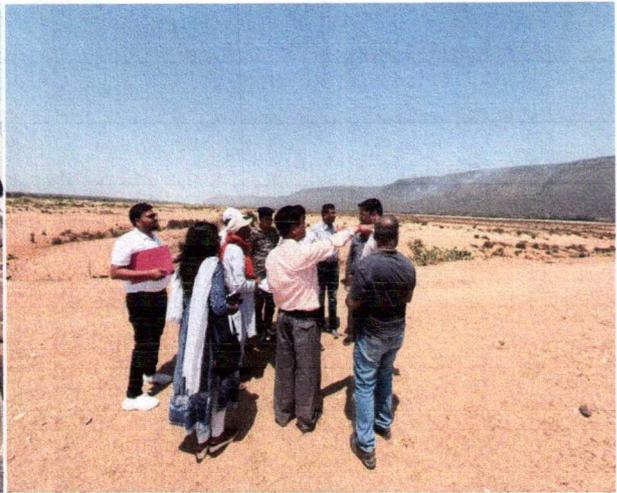
Latitude 24.520656056013934° Longitude 83.54974110533945°
 Local 11:00:05 AM Altitude 148 meters
 GMT 05:30:05 AM Thursday, 25.04.2024



Pachadumar, Jharkhand 822112, India

Latitude 24.520656056013934° Longitude 83.54974110533945°
 Local 10:59:47 AM Altitude 148 meters
 GMT 05:29:47 AM Thursday, 25.04.2024

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